[RAJYA SABHA]

Mr. Chairman!]

Under the guidance of Parliament, we have laboured for the fulfilment of the objectives laid down in our Constitution, viz.. to secure for all our citizens social, economic and political justice. Democracy signifies a temper of mind, a sense of humility. A true democrat must subject himself to frequent selfexamination. It is only such self-scrutiny that will save us from feelings of infallibility and vanity, which are utterly inconsistent with the democratic spirit. In a democratic form of Government, we all subscribe basically to the main objective laid down in the Constitution and may differ only as to the manner in which the objective is to be reached. The plan of action of every party has necessarily to conform to the constitutional imperative of securing social and economic justice. The party programmes may only differ in regard to the methods to be employed, the paths to be chosen and the pace at which progress is to be achieved. Let us, therefore, put our shoulders to the wheel and strive unitedly to make a success of this exhilarating experiment in which we are all engaged. I look to you all for your valuable co-operation. For my part, I repeat that I shall strive to be fair and impartial. I do hope that, with your cooperation and goodwill, we will ensure a standard of debate, conducted with dignity and decorum, which would ensure the smooth working of this House, and through this means, the due attainment of our national goals.

I thank you all once again for your affectionate welcome.

We shall now pass on to the business on the agenda paper.

MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Mr. Chairman, Sir, I beg to lay on the Table a copy each of the following Minutes of the Committee on Public Undertakings:-

(i) Minutes of the sittings of the Committee on Public Undertakings

(1973-74) relating to Fifty-fifth Report of the Committee on Hindustan Photo Films Manufacturing Company Limited.

(ii) Minutes of the sittings of the Committee on Public Undertakings (1973-74) relating to Fifty-sixth Report of the Committee on Indian Drugs Pharmaceuticals Limited.

[Mr. Deputy Chairman in the Chair]

ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) BILL, 1974— Contd.

MR. DEPUTY CHAIRMAN: Now, we shall take up the clause-by-clause consideration of the Bill. Clause 2. There are eight amendments.

Clause 2—Definitions.

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move:

3. "That at page 1, line 11, for the figures and words "6th day of July, 1974" the words "day which Parliament by a resolution of two-thirds of the members present and voting in each House designate in this behalf be substituted."

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Sir, I beg to move:

- 4. "That at page 2 —
- (i). lines 10-11 for the words "notwithstanding the provisions of this clause" the word "not" be substituted:
 - (ii) lines 12 to 20 be deleted; and

fiiil line 45, after the figures "1948" the following be inserted, namely:-

'or any increase in wages by a bipartite or tripartite settlement between the parties till it exceed*

the limit of minimum wage as enunciated by the Fair Wage Committee's Report or by the 15th Indian Labour Conference of the Central Government;'."

SHRI S. W. DHABE (Maharashtra): Sir, I beg to move:

- '>- "That at page 3, after line 4, the following be inserted, namely:—
 - '(vii) any increase in wages due to production or incentive scheme, including the schemes termed as Production Bonus Scheme;
 - (viii) any bonus paid to employees in new establishments getting bonus »«r the first time under the Payment of Bonus Act, 1965".
- ^ SHRI N. H. KUMBHARE (Maharashtra): Sir, I beg to move.
 - 6. "That at $<-v^{\wedge}.e$ 3, after line 4, the following bs inserted, namely :—
 - '(vii) any increase in wages to an employee whose total earnings do not exceed rupees three hundred

or after the appointed day;'."

SHRI O. P. TYAGI (Uttar Pradesh): Sir, I beg to move:

- 7. "That at page 3, after line 4, the following be inserted, namely:—
 - '(vii) any amount payable to an employee as bonus as a result of increased profits or formulae linked with profits;
- (vii) any ex-gratia payment stemming from a term or condition of employment arrived at between labour and management;
- (ix) any advance or loan at the time of festivals or any other occasion of dire necessity to the employee; and

- (x) any amount related in any way to a period before the appointed day."
- 8. "That at page 3, after line 27, the following be inserted, namely :--

"and all kinds of allowances and salaries given to Central and State Ministers, Members of Parliament, Members of Legislative Assemblies nnri Council.'"

SHRI BHUPESH GUPTA: Sir, I beg to move:

- 9. "That at page 3, lines 10 to 14 be deleted."
- 10. "That at page 4, line 27, the words 'including bonus' be deleted."

The Questions were proposed.

SHRI BHUPESH GUPTA: This relates to clause 2. It says it shall come into force on the appointed day. The appointed day means the 6th of July, 1974. The Bill has not yet been passed. Surely it will come later, today, into effect. The appointed day for this law to come into force is fixed as the 6th of July, 1974. In other words, we have been called upon, apart from other considerations, to accept the Government's contention that such a law should be passed by Ordinance and that there was no need for parliamentary sanction before such a law is brought into force, placing new economic burdens on the common man and the working people in particular, by way of what we call the wage

Now, this is a strange phenomenon. We are now legislating to give retrospective effect to a law which is, to say the least, highly controversial and which has evoked the opposition of the entire Opposition, consisting of various shades of political opinion in this country. Now, this I strongly object to. Therefore, I have suggested that quite apart from the fact that I am opposed to this Bill, so far as

fShri Bhupesh GuptaJ

2.7

this clause is concerned, it should come into effect on a particular day to be Bettled by Parliament and in a particular manner. Therefore, I have said—

"day which Parliament by a resolution of two-thirds of the members present and voting in each House designate in this behalf.

Now, such a law should come really into effect with the consent of Parliament expressed in terms of two-thirds majority, certainly not retrospectively, but prospectively, if you want. I do not want it. But there should be some semblance of a democratic procedure. Only a few minutes ago, Sir, you delivered an interesting speech, indicating how you feel. And we had also heard speeches on democracy. We have been told what democracy is, that democracy represents a temper. Yes, Sir, it does represent a temper. But that temper should not be directed against the working people, it should really take into account the sorrows and sufferings of the working people.

Therefore, I have suggested this amendment that let us decide by two-thirds majority the day on which such a measure, if at all, should come into force. That is all so far as this amendment is concerned.

Sir, I will finish speaking about all the amendments standing in my name under this clause. I come to amendments 9 and 10 in clause 2. On page 3 of the Bill it is said —

"Any bonus (including incentive and production bonus) paid after the appointed day..."

That is the 6th of July, 1974.

"... at a rate over and above the rate at which it was last paid before the appointed day, shall be deemed for the purposes of this Act, to be additional wages;"

so that it could be taken away cent per cent.

Now, Sir, here it is that even if the agreement to give the bonus had been arrived at earlier, it is covered. Suppose the agreement to give this bonus had been arrived at earlier than the 6th July, 1974, then it should not be covered if it is paid after the 6th July,1974. This is a strange way of making a provision. Therefore we say that it is a wholesale attack on the workers, on the earnings of the working people, at a time when they are fighting for additional wages and increments in their salaries with a view to at least approaching or trotting behind the galloping prices, for which the Government is responsible. Here I find that the Government, instead of allowing this to be given to them, including those things which had been agreed to be given before the Act came, now wants to take away the fruits and results of the prior agreements, agreements which had been arrived at even before this Ordinance came into force on the 6th of July. This is preposterous. Therefore, I say that these few lines should be deleted from that clause. These are two of my amendments, and the olher one is consequential, bonus.

SHRI DWIJENDRALAL SEN GUPTA: So far as my amendments are concerned, I would like to amend Explanation I by deleting the words "notwithstanding the provisions of this clause" and in its place putting the word "not". It will then read like this:

"Where payment of dearness allowance is linked to a cost of living index or any other factor, any automatic payment, after the appointed day, of dearness allowance in consequence of any rise in such cost of living index or in consequence of any change in such other factor, shall not be deemed to be the additional dearness allowance."*

If it is deemed to be dearness allowance, then straightway 50 per cent of it is taken

away by the Government and is deposited. Now in many concerns, there is a standing scheme for dearness allowance. For example, in West Bengal there is the Bengal Chamber of Commerce scheme. Nobody knows what his dearness allowance is. He only knows that it falls or rises with the fall or rise in the price index number.

That has been the position. There is no change. The scheme is there. The employee is getting something from a scheme which was introduced sometime in 1947 or 1948. It is no addition. We talk of addition only when something new is done. It is being done in pursuance of a scheme. Similarly there are agreements like the engineering award under which such things are done consequent upon any rise in the price index number. I think in such cases it should not taken as "additional dearness allowance". That is why I have moved this amendment. As regards Explanation II, it is absolutely to be deleted. There cannot be any justification for it. (Time bell rings) It says:

"For the purpose of computation of the additional dearness allowance in relation to an employee who enters into any post after the appointed day, dearness allowance payable immediately before the appointed day in relation to such post shall be deemed to be the dearness allowance payable to such employee as if he were holding that post on the appointed day and any excess over and above such dearness allowance shaU be deemed, for the purposes of the Act. to be the additional dearness allowance in relation to such employee." (Time bell rings)

A man is employed and at the time of his employment, he gets certain things, but his salary will be deemed *to* be "additional" by taking note of what the position was prior to July 6. There is nothing "additional" which can arise* there.

MR. DEPUTY CHAIRMAN: Mr. Sea Gupta, you will have *to* wind up.

SHRI DWIJENDRALAL SEN GUPTA : How can I make my point 7

MR. DEPUTY CHAIRMAN: You are speaking on ihe amendment; remember that. You are not speaking on the Bill.

SHRI DWIJENDRALAL SEN GUPTA: Yes, but I have *to* convince the other side. I may not be as intelligent as you are.

MR. DEPUTY CHAIRMAN: Mr. Sen Gupta, there is the limitation of time.

SHRI DWIJENDRALAL SEN GUPTA: There is limitation of time, but I think there is no rationing of time.

MR. DEPUTY CHAIRMAN: You may take one more minute.

SHRI DWIJENDRALAL SEN GUPTA: How can I speak for one minute or Uvo minutes and finish an important amendment of complicated nature. You cannot stop me in this fashion

MR. DEPUTY CHAIRMAN: Then I shall stop you.

SHRI DWIJENDRALAL SEN GUPTA : Then there is another point...

MR. DEPUTY CHAIRMAN: Mr. Sen Gupta, if you are not stopping, I am calling the next speaker, Mr. Dhabe, to move his amendment.

SHRI DWIJENDRALAL SEN GUPTA : I will not stop.

MR. DEPUTY CHAIRMAN: Either you are finishing in one minute or I shall stop you.

SHRI DWIJENDRALAL SEN GUPTA: No, I will not stop. You can call the Maishal. You are not a *bara sahib* here. What is this? I am moving my amendment. And you will not allow me time. I will not stop. You can call the Marshal.

MR. DEPUTY CHAIRMAN: Why should I call the Marshal. You should also behave. I am giving you one minute. Please finish.

SHRI DWIJENDRALAL SEN GUPTA: No. Everytime I see this..

MR. DEPUTY CHAIRMAN: Everytime you take more time.

SHRI DWIJENDRALAL SEN GUPTA: This is a lie. You are wasting my time by interrupting me. You show indulgence to Mr. Bhupesh Gupta and Mr. Raj-nariin. But when I am moving an amendment, you do not allow me time.

MR. DEPUTY CHAIRMAN: You have spoken on one amendment more than Mr. Shupesh Gupta...

SHRI DWIJENDRALAL SEN GUPTA: Don't think I am here on your charity.

MR. DEPUTY CHAIRMAN: But you have no monopoly here. Now nlease ait down.

SHRI DWIJENDRALAL SEN GUPTA: If you say 'sit down' I shall stand up. I shall not sit down. I shall keep standing.

MR. DEPUTY CHAIRMAN: I am calliDP Mr. Dhabe to move his amendment.

SHRI S. W. DHABE: Sir,...

SHRI DWIJENDRALAL SEN GUPTA: 1 walk out in protest.

[A i litis stage the hort. Member left the Chamber.]

SHRI S. W. DHABE: Sir, item 10 relates to incentive bonus. The other thing is, this Act should not apply to certain categories of employees, employees whose employment is seasonal, temporary, casual, badli, substitute or work-charged or to employees whose salary is less than Rs. 300 per month. As regards

the, categories of daily-waged and workcharged employees it is very difficult to keep accounts and no useful purpose will be served by making this Act applicable to them. So far as the first .amendment is concerned, I would only invite the. attention of the Finance Minister to section 16 of the Payment of Bonus Act which makes it applicable to the employees in new establishments only after five years. Under Payment of Bonus Act in the sixth year the accounting starts, that is, sixth year will be the accounting year, and this year if it is made applicable, those getting, bonus first time will be deprived of bonus. Bonus is a great economic incentive. Bonus at least should not be denied to them in any form. If there should be enough fair price shops for all employees and industrial workers. The workers are ready to fight inflation. They only want things, daily necessities, at reasonable prices. I appeal to Finance Minister to bring an ordinance or legislation for such fair price shops. I therefore suggest that these two amendments be accepted.

SHRI N. H. KUMBHARE: My amendment only seeks to take away from the purview of this Bill the small Wage-earners. Of course, the intention of the Bill is very clear. But then workers who are paid under Minimum Wages Act are only governed by this Bill. But there are other categories of workers who are not covered by this statutory wage. I may mention the workers employed in plantations. It is true that minimum wage is applicable to plantations. But now their wages are not governed by Minimum Wages Act. Their wages are governed by an agreement. That is the provision. Of course, I am subject to correction. I may be wrong. I examined the position. I do not find small wage-camer being excluded from the purview of the Act if he is not governed by the statutory provisions of the Minimum Wages Act. Now, a worker getting Rs. 300 will be required to pay the increase which he will get My object is to remove this anomaly. The anomaly is of a very serious nature and because of a lapse in the Bill those small wage-earners who are not covered by the Minimum Wages Act will be required to pay the increase.

मोनप्रकाश त्यागी: उपमभापति महोदय, में इस इसरे क्लाज में जहां कर्मचारियों को छट दिए हैं, यह चाहुंगा कि उसमें कुछ जो कमेचारी हैं, श्रमिक लोग हैं, उनको कुछ इस प्रकार का पेमेंट भी मिल सकता है जो कि बढ़ा हुआ लाभ है। उस माधार पर बगर किसी कर्मवारी को कुछ प्रित्र रहा है तो प्रापको इस दूसरे क्लाइ में नहीं घाता है। उनको भी प्रगर इसमें शामिल कर लिया जाय तो उम पर कंपलमरी डिपाजिट की यह जो धापकी धारा है, लागुन हो । धनर बड़ा हुया प्राफिट हो गया हो, उमको कुछ मिल रहा हो--किसी कर्मवारी को किसी मजदूर को--तां वह भी इसमें से एप्नेम्प्ट हो जाना चाहिए।

दूसरा यह है कि अंगर मजदूर और मालिक मिलकर के कुछ काम के सम्बन्ध में प्रोत्माहन देने की दण्टिकाण से कोई समझौता करते हैं धीर इस तरह से मजदूर को कुछ। विशेष एलाउन्स मिलना है, तो मैं समझता है कि इस तरह का मजदर भी धापकी इस धारा के घन्तर्गत नहीं घाना चाहिये । उसे भाग एग्मेस्ट कीजिये, तो बहुत धच्छा होगा ।

दुसरी बात मैं यह कहना चाहता हूं कि any advance or loan at the time of festivals or any other occasions of dire necessity to the employee.

उप सभापति जी, बहुत से प्रान्त ऐसे हैं छीर उदाहरण के तौर पर मैं महना चाहता है कि बंगान में जब दुर्गापूजा होती है, तो वहां के मजदूरों का विशेष रूप से बीनस एलाउन्स मिलता है सौर यह विभेष रूप से इस स्पौहार के लिए ही मिलता है। लेकिन धगर इसमें उल्लेख होगा बलाज में, वो उस धारा के अन्तर्गत या जायेगा । मैं चन्हाण साहब से प्रार्थना करूंगा कि प्रगर वह इस चीज को इसमें शामिल कर लें, तो प्रधिक प्रच्छा हैहीगा। इस प्रकार के अवसरों पर जब मजदूरों को बोनन मिलता है, उस पर यह धारा लागु नहीं होनी चाहिये ।

दूगरी बात में यह निवेदन करना चाहता है कि any amount related anyway to a period before the appointed day,

42 R3S/74-2

जो भापने निश्चय किया है, उससे पहिले बगर कुछ उसको मिलने वाली राशि है, तो वह भी इसमें से हट जानी चाहिये। ताकि वह राशि उसे मिल सके । यह चीज इसमें ब्रा जानी चाहिये।

में श्री चव्हाण साहब से विशेष रूप से प्रार्थना करना चाहता हं क्योंकि उन्होंने इस बात को अपने ग्राप स्वीकार किया था कि देश में मदास्कीति हो रही है जिसकी बजह से इस तरह के कार्य किये जा रहे हैं और बाकी कदम भी उठाने वाले हैं। तो सेरी बाप से ये प्रार्थना है कि जब स्राप इस तरह का विल बना रहे हैं तो जो सेन्ट्रज सौर स्टेट मिनिस्टर हैं, पार्लियामेंट के मैम्बर्स हैं, एम० एल० एज० हैं, उन को भी जो कुछ मिल रहा है, उस पर भी यह बिल लाग होना चाहिये। मैं समझता है कि यादर्श हमें घर से शरू करना वाहिये जब कि हम दूसरों से त्याग करने की अपील करते हैं। इसलिए मैं वित्त मंत्री जी से अपील करना चाहता हं कि जितने मिनिस्टर्स हैं, एम० पीज० हैं, एमं० एस० ए ज० हैं, उन सब पर यह बिल लाग् होना चाहिये । यह बिल केबल मजदूरीं तक ही सीमित न एका जाय बल्कि इन सब लोगों के ऊपर भी यह विल लागु किया जाना चाहिये। मेरा चौबा संजोधन यह है:

"and all kinds of allowances and salaries given to Central and St.ite Ministers, Members of Parliament and Members of legislative Assemblies and Councils".

जितने भी निनिस्टर्स, निम्बर्स बाफ पानियानेन्ट, मेम्बर्स प्राफ स्टेट लेजिस्तेवर एन्ड कॉसिस्स, इन सब पर यह विल लागु होना चाहिये। यह भेरा संशोधन है सीर मैं प्राशा करता है कि वित मंत्री जी इसे विशेष रूप से स्वीकार करने की कृपा करेंगे।

MR. DEPUTY CHAIRMAN: Now I will put the amendments to vote...

SHRI NIREN GHOSH (West Bengal): I am to speak on this amendment.

[Shri Niren

35 Additional Emoluments

Sir, I support Shri Bhupesh Gupta's amendment. But I feel he should have added the word "curtailment" also ...

SHRI BHUPESH GUPTA: That is the first amendment.

SHRI NIREN GHOSH: Because it is not economic development, but it is "economic curtailment".

Then, why this retrospective effect? I can only say that when the workers were defrauded to the extent of Rs. 381 per worker, it was found that there was no retrospective effect and they did not get a single penny. Now, another fraud has been detected: A sum of Rs. 54 per worker would be due for a number of years. Now, whether at all it would be given or it would have retrospective effect, nobody knows. So, in the case of the employers, the position of the Government is that they must be protected. There is no retrospective effect for repayment if the workers' wages are reduced. When the workers' wages are cut, slashed and frozen, you are very open-minded. So, this is only for the economic curtailment of the country and not for the economic development of the country. The character of the Bill is, of course, anti-Indian and it is an anti-Indian Bill. That is why I support the amendment and I do not want to waste words at this stage. I will have my say at the time of the Third Reading.

MR. DEPUTY CHAIRMAN: Yes, Mr. Minister, you can say if you want to say anything.

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Sir, I find that the large number of amendments that are there can be made into two or three categories. One set of amendments aims at completely negativing the purpose of the Bill and, naturally, I am not expected to accept them. Most of the amendments or all of the amendments including those of Mr. Bhupesh Gupta are in that category. Some of the amendments are such that possibly they

would not have become necessary if the honourable Members had rather carefully heard my speech here when I introduced this Bill. For example, the suggestion for loans and advances or for any payment to be made in case of hardships is not necessary because these advances are not considered to be additional wages and we have already made certain provisions for payments in case of hardships. Then there is an amendment mentioning about the Members of Parliament and Ministers, etc. This is meant for the employees, private employees or the Government employees and I would like to remind the honourable Member who moved the amendment that neither a Member of Parliament nor a Minister is an employee and that they are the representatives of the people here. Sir, after approving of this Bill, I do not think any Minister or any group of Members of Parliament or of any Assembly would try to grant themselves any additional wage or any additional dearness allowance—they do not get any DA-or any allowance. In view of this, I do not think that these amendments can be accepted.

(Compl. Deposit) Bill, 1974

Well, Sir, the other amendments are there. But I do not think they are meant either to implement the Bill or amplify the Bill or clarify the Bill. Therefore, I cannot accept any of these amendments.

MR. DEPUTY CHAIRMAN: The question is:

3. "That at page 1, line 11, for the figures and words '6th day of July, 1974, the words day which Parliament by a resolution of two-thirds of the members present and voting in each House designate in this behalf be substi

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

- 4. "That at page 2,—
- (i) lines 10-11, for the words notwithstanding the provisions of this clause' the word 'not' be substituted;

- (ii) lines 12 to 20 be deleted; and
- (iii) lines 45, after the figures "1948" the following be inserted, namely, "or any increase in wages by a bipartite or tripartite settlement between the parties till it exceeds the limit of minimum wage as enunciated by the Fair Wage Committee's Report or by the 15th Indian Labour Commission of the Central Government:"

The motion was negatived.

\The amendment (No. 5) was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

- 6. "That at page 3, after line 4, the following be inserted, namely:—
- (vii) any increase in wages to an employee whose total earnings do not exceed rupees three hundred on or after the appointed day;". >

The motion was negatived.

MR. DEPUTY CHAIRMAN • The question is :

- 7. "That at page 3, after line 4, the following be inserted, namely, :—
 - "(vii) any amount payable to an employee as bonus as a result of in creased profits or formulae with profits;
 - (viii) any *ex-gratia* payment stemming from a term or condition of employment arrived at between labour and management;
 - (ix) any advance or loan at the time of festivals or any other occasion of dire necessity to the employee; and
- t For text of the amendment *vide* col. 25 ... *supra*.

(x) any amount in any way to a period before the appointed day.'

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is :

8. "That at page 3, after line 27, the following be inserted, namely,:—

and all kinds of allowances and salaries given to Central and State Ministers, Members of Parliament, Members of Legislative Assemblies and Councils."

The motion was negatived.

श्री श्रोमप्रकास त्यागी: श्रीमन, एक मिनट.. श्री उप समापति: ग्राप तो पहले बोल चुके हैं

भी राजनारायस (उसर प्रदेश) :श्रीमान पोइन्ट आफ आर्डर। त्यांनी जी को सर्नदा अधिकार है, वे चाहते तो अपने एमेंडमेंट को वापस ले लेते। आप उन्हें अवसर दीजिए।

गृह कार्य मंत्री (श्री उमाशंकर दीक्षित) : बोलना चाहते थे ।

श्री उपसभागितः वे बोलना चाहते थे, वापस नहीं लेना चाहते थे।

MR. DEPUTY CHAIPJ.IAN : The question is :

9. "That at page 3, lines 10 to 14 be deleted."

The House divided.

MR. DEPUTY CHAIRMAN : Ayes—22: Noes—103.

AYES—22

Ahmad, Dr. Z. A.

Barman, Shri B. D.

Ghosh, Shri Niren

Goray, Shri N. G.

Gupta, Shri Bhupesh Koya Shri B. V. Abdula Kumaran, Shri S. Kumbhare, Shri N. H. Lakshmanan, Shri G. Mariswamy, Shri S. S. Mathew Kurian, Dr. K.

Prasad, Shri Bhola Raha, Shri Sanat Kumar

Rajnarain, Shri Refaye, Shri A. K. Roy, Shri Kalyan Roy, Shri Monoranjan

Shekhawat Shri B. S. Sinha, Dr. Ramkripal Swamy, Shri Subramanian

Tyagi, Shri O. P. Varma, Shri M. P.

NOES-103

Abid, Shri Qasim Ali

Adivarekar, Shrimati Sushila Shankar

Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M.

Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Berwa, Shri Jamna Lai Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath

Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B.

Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R. K.

Borooah, Shri D. K.

Chandra Shekhar, Shri

Chaturvedi, Shrimati Vidyawati

Chaudhari, Shri N. P. Chaurasia, Shri S. D. S.

Chundawat, Shrimati Lakshmi Kumari

Dhabe, Shri S. W.

Dikshit, Shri Umashankar Gadgil, Shri Vithal Gttjral, Shri I. K. Himmat Singh, Shri Imam, Shrimati Aziza Joshi, Shri Jagdish Kalaniya, Shri Ibrahim

Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M.

Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali

Kollur, Shri M. L. Krishan Kant, Shri

Kulkarni, Shri A. G. Kulkarni,

Shrimati Sumitra G. Lalbuaia, Shri Mahanti, Shri B. K. Majhi, Shri C. P.

Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lai Mehta, Shri Om

Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi

Mulla, Shri A. N.

Mishra, Shri R. K.

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore, Shri Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patil, Shri Deorao

Pradhan, Shrimati Saraswati Punnaiah, Shri Kota Pari, Shri D. D. Rachaiah, Shri B. Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C. Kesava

Reddi, Shri K. Brahmananda

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Roshan Lai, Shri

Saleem, Shri Mohammad Yunus

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Sharma, Shri K. L.

Shastri, Shri Bhola Paswan

Shilla, Shri Showaless K.

Shyamkumari Devi, Shrimati

Singh, Shri I. T.

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shri Niranjan

Singh, Shrimati

Pratibha

Singh, Shri Ranbir

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sukhdev Prasad, Shri

Sultan, Shrimati Maimoona

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasad

Totu, Shri G. C.

Tripathi, Shri Kamlapati

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manaklal

Venigalla Satyanarayana, Shri

Wajd, Shri Sikander AH

The motion was negatived.

MR. DEPUTY CHAIRMAN The question is:

10. "That at page 4, line 27, the words 'including bonus' be deleted".

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted. \ Clause 2 was

added to the Bill.

Clause 3—Persons to whom this Act applies.

SHRI S. W. DHABE : Sir, I beg move:-

11. "That at page 5, after line 33, the following be inserted, namely:-

'Provided that nothing in this Act shall apply to the category of employees whose emolument is seasonal, temporary, casual, badli, substitute or work-charged or to those employees/ workmen whose salary is less than rupees three hundred per month.1 '

SHRI MONORANJAN ROY (West Bengal) : Sir, I beg to move :

12. "That at page 5, after line 33, the following be inserted, namely

'Provided that nothing in this Act shall have effect in respect of an employee whose wages, including the additional dearness allowance and . the additional wages, do not exceed rupees two thousand a year.'

SHRI O. P. TYAGI : Sir, I beg to move:

13. "That at page 5, after line 33, the following be inserted, namely:-

'Provided that any employee of the foregoing bodies, not wishing to avail of this scheme may opt out of the: scheme by conveying his wish to his employer in writing.' '

The questions were proposed.

SHRI MONORANJAN ROY : Sir. in this clause I want to add:

"Provided that nothing in this Act shall have effect in respect of an employee whose wages, including the additional dearness allowance and the additional wages, do not exceed rupees, two thousand a year".

I want the poor employees should not be fleeced and I want to exclude from the purview of this measure those people who got less than Rs. 2,000.

श्री श्रोमप्रकास त्यागी :श्रीमन, मेरा संशोधन यह है कि पेज 5 पर लाइन 33 के बाद यह जोड़ा जाये-

"Provided that any employee of the foregoing bodies, not wishing to avail of this scheme may opt out of the scheme by conveying his wish to his employer in writing."

मेरा संशोधन यह है कि यह जो बिल देश हित में लाग किया गया है इसमें ग्रगर कोई मजदूर छादमी यह चाहे कि किन्हीं परिस्थितियों या कठिनाइयों के कारण में इसमें शामिल नहीं होना चाहता तो उसको यह छूट मिलनी चाहिए कि वह इस विधेयक के चंगल से बच सके । मेरा संशोधन है कि धाप यह इट दें। मुझे धाशा है कि वित्त मंत्री महोदय इतनी छूट मजदूरों को देने की कुपा करेंगे।

SHRI BHUPESH GUPTA: All that we want is that it should be really left to the people to come into the scheme. The clause says who are the employees who will be covered. I am providing here that if anyone does not like to be included in this scheme he should be allowed to go out of the scheme and not be covered by the Act.

I can tell my friends that after the Division on clause 2 now I believe they can go and have a little sip of coffee. We shall send for you later.

'(Amendment No. 11 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is-

12. "That at page 5, after line 33, the following be inserted, namely:-

'Provided that nothing in this Act shall have effect in respect of an employee whose wages, including the

t For text of the amendment vide col. 43

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additional dearness allowance and the additional wages, do not exceed rupees two thousand a year.' "

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is—

13. "That at page 5, after line 33, the following be inserted, namely:—

'Provided that any employee the foregoing bodies, not wishing avail of this scheme may opt out the scheme by conveying his wish his employer in writing.' "

The motion was negatived.

Amendment No. 14 was barred.

MR. DEPUTY CHAIRMAN : The question is:—

"That clause 3 stand part of the Bill."

The motion was adopted. Clause 3 was added to the Bill. Clause 4 was added to the BUI.

Clause 5—Additional Wages Deposit Account and Additional Dearness Allowance Deposit Account

SHRI O. P. TYAGI: Sir, I move:

15. "That at page 6, line 6, for the word 'Compulsory' the word 'Voluntary' be substituted.

श्री ग्रोम ास स्थागी: सभापति जी, इसमें सबसे महत्वपूर्ण चीज जो मुझे कहती है वह यह है कि 'कंपस्सरी' जो शब्द लिखा हुआ है इस की जगह पर आप 'वालयंटरी' कर दें। ग्रापकी सरकारी मान्यताभों में से यह एक है कि हम किसी के ऊपर दबाब न डाल कर कोई काम कराएं। ग्रगर ऐच्छिक दृष्टि-कोण से कोई भी मजदूर इसमें भामिल होता चाहे तो वह शामिल हो सके इसलिए मैंने कहा है कि जो भ्रापने कपल्मरी शब्द लिखा है इसकी जगह भ्रगर भ्राप बालगंटरी शब्द लगा दें तो यह विभ्रेयक ज्यादा महत्वपूर्ण बन जाएगा।

The question was proposed.

SHRI BHUPESH GUPTA: Sir, it is the same amendment. All that we say is, instead of 'compulsory' the word 'voluntary' should be used. I have already voluntarily asked for some time to speak on this and I hope you will compulsorily grant some time to speak on it.

Sir, if the Government thinks that some savings of the people have to be gathered, for whatever reasons they have in mind, then leave it to the people. There are people in the top income brackets, who will be in a position to voluntarily deposit. But the people at the bottom in the lower income brackets, are not in a position to meet even their demands of the life as a result of rise in prices. They do not have any saving. In fact, many of them borrow and live. And in this category of people, employees approximately account for two million and the workers for 10 million. Now they are being forced to deposit when they need money to meet the rise in prices, and they do not have enough to meet the rise in the prices. Therefore, it is absolutely unjust and undemocratic. People are not lacking either in good sense or in patriotism. Those who have good money and are able to save will not invest with the Government or leave with the Government. This is in a way undemocratc. Besides, it is a consumption cut. And, Sir, the reports published only the other day show how the consumption of certain essential goods by the working people, the masses, has gone down. And the United Nations institutions also published figures to show how the consumption of milk, oil, eggs, etc. by the common man in the developing countries is going down as a result of inflation. It means, they are being under-nourished, they are not getting the sustenance which they should get.

TShri Bhupesh Gupta.]

I am not mentioning here about the developed countries. Therefore, Sir, I say that it is most cruel to impose a cut on people who are starving. who are undergoing malnutrition, who do not have enough calories to sustain and who do not have {he bare necessities of life to live a decent living. This is anti-domocratic, anti-people and antiworking class, of course, characterising in some aspects of the character of this But this is extremely Government. objectionable and harmful and as such, it has to be opposed. Therefore, I suggest that if you have any democratic sense left in you, then you should leave it to the people to understand the problem. Let them save and deposit voluntarily if they so wish. the same time why have you left the upper classes? I am not going into that. As you know, smugglers are in Delhi. Well, nobody thinks to put a cut on them, nobody thinks to put a compulsory cut on them. They are voluntarily going round and voluntarily being met by our Ministers and friends opposite—some friends I say, Mr. Chavan, not all. Therefore, democracy demands that you accept this scheme of freeze is suggestion. The reprehensible as it is. Let it be left to the option of the people. Let those who would like to deposit, deposit. Those who are position to deposit, the poorer not in a sections of people, should not be compelled by the force of law to make deposits which can only result in a cut in their consumption and standard of life, and which would cause much suffering to the people who are already suffering.

SHRI NIREN GHOSH: Sir, I want to say a few words.

MR. DEPUTY CHAIRMAN: Mr Niren Ghosh, you were not in the House.

SHRI NIREN GHOSH: Sir, I was just here. MR. DEPUTY CHAIRMAN: But, I did not

SHRI NIREN GHOSH: But, I came in proper time.

Sir, what I want to say is this. The working people are struggling to keep their bones and skin together. So, this is eminently reasonable. If you want this skin to be taken away and only bones to be shown to you, then, of course, you may not accept this amendment. So, Mr. Bhu-pesh Gupta's amendment provides an escape route for them to keep their bones and skdn together. If this option is not given to the workers their skin would be taken away and only bones you will see. That is why I support this amendment.

MR. DEPUTY CHAIRMAN: The question is:

15. "That at page 6 line 6, for the word 'Compulsory' the word 'Voluntary' be substituted.

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-20, Noes—107.

AYES-20

Dr. Z. Ahmad. A. Barman, Shri B.

Ghosh, Shri Niren Goray,

Shri N. G. Gupta, Shri

Bhupesh Kumaran, Shri

S. Kumbhare, Shri N. H.

Lakshmanan, Shri G.

Mariswamy, Shri S. S. Mathew Kurian, Dr. K.

Prasad, Shri Bhola

Raha, Shri Sanat Kumai Rajnarain, Shri Roy, Shri Kalyan Roy, Shri Monoranjan

Shekhawat, Shri B. S. Singh, Shri I. D. Sinha, Dr. Ramkripal Tyagi, Shri O. P. Varma, Shri M. P.

NOES-107

Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Alva, Shrimati Margaret Ami a, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Berwa, Shri Jamna Lai Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekhar, Shri Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinpal Dhabe, Shri S. W.

Dikshit, Shri Umashankar

Gadgil, Shri Vithal Gujral, Shri I. K. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Joshi, Shri Jagdish Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M. Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Kripalani, Shri Krishna Krishan Kant, Shri Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. Lalbuaia, Shri Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lai Mehta, Shri Om Mishra, Shri R. K. Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musaflr, Shri Gurmukh Singh Narasiah, Shri H. S.

Nawal Kishore, Shri

Nizam-ud-Din, Shri Syed

Nurul Hasan, Prof. S.

Panda, Shri Brahmananda

Parashar, Shri V. R.

Patil. Shri Deorao

Pradhan, Shrimati Saraswati

Punnaiah, Shri Kota

Puri, Shri D. D.

Rachaiah, Shri B.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa

Reddi, Shri K. Brahmananda

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Roshan Lai, Shri

Saleem, Shri Mohammad Yunus

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Sharma, Shri K. L.

Shastri, Shri Bhola Paswan

Shilla, Shri Showaless K.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri Inder

Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shrimati Pratibha

Singh, Shri Ranbir

Singh, Shri Sultan

[RAJYA SABHA]

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sukhdev Prasad, Shri

Sultan, Shrimati Maimoona

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasad

Totu, Shri G. C.

Tripathi, Shri Kamlapati

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manak-lal

Venigalla Satyanarayana, Shri

Wajd, Shri Sikander Ali

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

or other Clause 6—-Duty of employer person to make deductions of additional wages and adiiitioiuil dearness allowance from emoluments

SHRI MONORANJAN ROY: Sir. beg to move:

- 16. "That at page6,—
- (i) line 19, for the words 'one year* the words 'three months' be substituted; and
- (ii) line 22, for the words 'two years' the words 'three months' be substituted.

53

SHRI O. P. TYAGI: Sir, I beg to move:

- 17. "That at page 6, line 22 for the words 'two years' the words 'one year' be substituted."
- 18. "That at page 6, lines 29 and 30, the words 'and one-half of the additional dearness allowance' be deleted."
- 19. "That at page 6, lines 32 and 33, the words 'and the Additional Dearness Allowance Deposit Account, respectively' be deleted."
- 20. "That at page 6, line 38, the words 'and one half of the additional dearness allowance' be deleted."
- 21. "That at page 6, lines 42 and 43, the words 'and the Additional Dearness Allowance Deposit Account, respectively' be deleted."
- 22. "That at page 7, lines 5 and 6, the words 'and one-half of the additional dearness allowance' be deleted."
- 23. That at page 7, lines 8 and 9, the words 'and the Additional Dearness Allowance Deposit Account, respectively' be deleted."
- 24. "That at page 7, lines 11 and 12, the words 'and one-half of the additional dearness allowance' be deleted."
- 25. "That at page 7, lines 15 and 16, the words 'and the Additional Dearness Allowance Deposit Account, respectively' be deleted."
- 26. "That at page 7, after line 16, the following be inserted, namely:—

'Provided that in a case where the employee gets a consolidated pay, the additional amount shall not be counted as his wages only, but an appropriate portion of it shall be considered as Additional Dearness Allowance'."

- 27. "That at page 7, after line 28, the following be inserted, namely:—
 - '(d) the Central and State Governments, the Secretaries-General of Lok

Sabha and Rajya Sabha and Secretaries of all other State Legislatures in India shall, as and when salaries and any or all types of allowances are disbursed to Central and State Ministers, M.Ps., M.L.As. and M.L.Cs., shall deduct ten per cent from each of the emoluments so disbursed and credit the amounts so deducted, in accordance with the scheme, to the accounts that are fixed for this purpose'."

- 28. 'That at page 7, line 30, the word 'separately' be deleted."
- 29. "That at page 7, line 31, the word 'respective' be deleted."

The questions were proposed.

SHRI MONORANIAN ROY: Sir, now that amendment No. 15, which would have made these deposits voluntary, has beer refused, I would say that instead of mukinj these deductions for one or two years, their may be made only for a period of three months. Why I say this thing is because Shri Manubhai Shah himself narrated his experience—and Mr. Chavan was present ii the House—that once he had some monei deposited with some account run by the Government, he had to labour for three years to withdraw that amount. If tha be so with regard to Shri Manubhai Shah what would be the condition of. workers' You cannot understand it but we do. We know how much harassment they are tc undergo after the death of the worker witf regard to the provident fund. The wor kers have already started developing a feel ing after the Ordinance came into being that this money will not be paid back an) longer to them. So, do it for three month; and not for one year or two years. Do no deduct from basic wages and dearness al lowance for one or two years, do it fo: three months, that is my amendment, that is my humble submission. They are no going to get back their money. They havi already got the bitterest experience witl regard to the provident fund. Most of thi workers do not get money before two o; three years. Mr. Chavan, would you kind ly give ear?

MR. DEPUTY CHAIRMAN: He is here attuned to you. Only his face is turned.

SHRI MONORANJAN ROY: After the death of a worker, his relatives do not get provident fund money for years together. There have been defalcations on the part of the employers. What explanation Mr. Chavan can give is that the workers can never get the provident fund money because they have applied to the Provident Fund Commissioner and they have been told that no amount has been deposited with the Provident Fund Commissioner. When that is the condition, is there any guarantee that the workers will get any money after five years? There is no uncertainty in the matter, no doubt in the matter, that the workers will get any money after five years? There is no uncertainty in the matter, no doubt In the matter that the workers will lose the entire money which you shall deduct forcibly by passing this Bill. That is why my amendment is that do not deduct it for more than three months from the wages and' the dearness allowance of the workers.

डा॰ रामकृपाल सिंह (बिहार) : मेरा संशोधन इस प्रकार है कि पंक्ति 28 में जो 'दो वर्ष' के शब्द हैं उसके स्थान पर 'एक वर्ष' कर दिया जाए धौर पंक्ति 37 धौर 38 में जो गब्द हैं "ग्रौर अतिरिक्त मंहगाई भत्ते के ग्राधे भाग की" उसको समाप्त कर दिया जाए । तीसरे यह कि पंक्ति 39 भीर 40 में ''कमणः" तथा "और मतिरिक्त मंहगाई भत्ता निक्षेप खाते" शब्दों को समाप्त कर दिया जाए । इस तरह से भ्रमने पृष्ठ पर पंक्ति 2 में भी "भ्रौर ग्रतिरिक्त मंहगाई भत्ते के ग्राधे की" शब्दों को भी समाप्त कर दिया जाए । कारण इसका यह है कि मंहगाई भत्ता जो कर्मचारियों को मिलता है, उससे जो लाभ हम देते हैं, उसको खाते में जमा कर लेने से वह लाभ जो मिलना चाहिए वह नहीं मिल पाएगा। मंहगाई दिन प्रति दिन बढ़ती जा रही है ग्रीर मंहगाई भत्ते से जो राहत हम मजदूरों और कर्म-चारी वर्ग को पहुंचाना चाहते हैं वह उनको नहीं मिलेगी । यह मजदूर विरोधी और कर्मवारी विरोधी है। इसलिए मैं प्रस्ताव करता हूं कि हमारे इस संशोधन को स्वीकार किया जाए।

SHRI BHUPESH GUPTA: My other amendment is No. 27.

This particular clause, you will have noted, relates to the very scheme of deductions. I should like to know what outfit is required to make arrangements for operating the additional wages deposit accounts and additional dearness allowance deposit accounts etc., involving as I said, nearly 2 million employees, wage and salary earners. We have no idea about it. The Government has not given us any idea about the overhead cost that will be involved for maintaining such accounts.

And there will be lot of difficulties also. Now, Sir, the amendment relates to the scheme of deduction. We have indicated that first of all, for two years, one year should be enough and we leave it to you and since you must have a pound of flesh, have it for one year. Why have for two years? Let us see how it works during the next year so that you can think of whether even you would like to have it continued for longer period. Now you are making it two years. I do not see any reason. Besides, I believe, there will be elections also. Elections to the Lok Sabha will be due in 1976. There I think you can make it an issue. We can all fight the election as to whether there should be such a scheme or not and take the verdict of the people whether to prolong a scheme of this kind. Therefore, let 1975 be covered if you like but not beyond that and you can decide later on. [Time bell rings].

The other thing is, since you have rung the bell, and in any case we are adjourning for lunch...

MR. DEPUTY CHAIRMAN: That is I why I am ringing the bell.

SHRI BHUPESH GUPTA: I sympathise with your attitude as well as with your hunger. Now, therefore, I say that and aa you have said, I do not read out the other thing, but, Sir, this is absolutely unjust for two years, two critical years. We do not know: We have not proposed that the

57

prices will fall; we have not promised thai other things for the people will improve; we have not promised that you will have such measures to check inflation, when inflation is rising. Well, you are asking the people to make sacrifice which is not only an extortion on their part but something much worse. Therefore, I say that accept these amendments that I have suggested. I think Mr. Chavan will reply in such a manner that at the end of his reply we can adjourn for lunch.

"(d) the Central and State Govern' ments,

डा॰ रामकृपाल सिंह: मैं यह कहना चाहता हंकि मेरे संशोधन की यह मंशा है कि सरकार प्रतिरिक्त बेतन या प्रतिरिक्त मंहगाई भक्ता के जिस ग्रंश को काट करने खाते में जमा करना चाहती है, उसके लिए एक बंदे यंदा की बावश्यकता होगी। हर इकाई में जहां मजदूर काम करते हैं और जहां पर मजदूर अधिक संख्या में काम करते हैं, वहां पर आपको अलग से कर्मचारियों को रखना पढ़ेगा ताकि वे इस तरह की जो राजि जमा होगी उसका हिसाव किताव रख सकें। जिन बैंकों में इस तरह की धनराशि जमा होगी, वहां पर भी ग्रतिरिक्त कर्मचारियों की धावस्थकता होगी ताकि वे इन सब चीजों का लेखाजोखा रख सकें। इस तरह से इंक्लेजन रोकने के लिए एक कदम न रहकर और भी अतिरिक्त योजनायों द्वारा ग्रेंधिक पैसा व्यव करना पहेगा श्रीर इसकी वजह से सौर भी महंगाई बढ़ेगी। हम जो लाभ उठाना चाहते हैं, वह नहीं होगा । इसीलिए मैंने यह संशोधन रखा है।

I. P.M

the Secretaries-General of Lok Sabha and Rajya Sabha and Secretaries of all other State Legislatures in India shall, as and when salaries and any or all types of allowances are disbursed to Central and State Ministries, M.Ps., M.L.As. and M.L.Cs., shall deduct ten per cent, from each of the emoluments so disbursed and credit the amounts so

deducted, in accordance with the Scheme, to the accounts that are fixed for this purpose."

अभी वित्त मंत्री जीने कहाचाकि जो कुछ मंत्रियों को, एम० पीज० को,एम० एल० एज० को मिलता है वह बोनन या इस प्रकार की चीज नहीं है लेकिन जो विशेष सुविधाएं ग्रीर एमॉ-जुमेंट्स समय समय पर एनाउन्त करते हैं उसके बारे में हमारे सबके पास सकूंलर गया है विशेष सेविंग के लिए कि अपनी इच्छानुसार कुछ न कुछ सेविंग करें। मैं कहता हूं कि हम पर भी लागू कर दीजिए कि जो एमीलमेंट्स बढ़ाएं उनमें कम से कम 10 परसेंट हमारा भी ग्रीर मिनिस्टरों का भी काटा जाय। तब मजदूरों के हदय को कुछ शान्ति मिलेगी कि इन लोगों ने स्वयं भी त्याग किया है, प्रत्यथा मजदूरों पर लागू करना मैं समझता हं भ्रत्याय होगा जो पावटीं लाइन के नीचे रहते हैं, खाने-पीने के लिए जिनके घर में कोई सुविधाएं नहीं हैं उन पर यह विधेयक लागू किया जा रहा है और जिनको बहुत तनस्वाहें मिल रही हैं और एमोलमेंटल मिल रहे हैं, 51 रुपया रोज मिल रहा है, जिनमें मिनिस्टर्स भी हैं ग्रीर हम भी हैं इन पर यह लागू नहीं किया जा रहा है। ऐसा फरना में समझता हूं के साथ प्रन्याय होना अवकि हम स्वय त्यान करने के लिए तैयार नहीं हैं।

श्री राजनारायण : श्रीमन्, मैयह जानते हुए बोल रहा हूं कि श्री यणवन्तराय चन्हाण हमारे संजोधन को स्वीकार नहीं करेगे, मगर मैं अपने निराजा के कर्तत्र्य का पालन करना एक संगद-गदस्य की हैरियत से भावक्रयक समजता हूं और इसलिए मैं खड़ा हुआ हूं। हमारी बोलने की थोड़ी इच्छा या गई जब यहां पर श्री कमला-पति जियाठी छोर भोला पासवान भी बैठे हुए हैं। भोला पासवान यरीवीं का प्रतिनिधित्य करते हैं।

निर्माण और बादांस मंत्री (श्री भीता पातवान शास्त्री): इम सोगों से शापको प्रेरणा मिनती है। श्री राजनारायण: श्री भोला पासवान से हमको प्रेरणा मिलती है श्रीर उनको बहुत प्रेरणा हमसे मिली है काशी विद्यापीठ में, लेकिन मुझे श्रफसोस है कि वे सारी प्रेरणाएं बेकार गईं।

श्री भोला पासवान शास्त्री: बेकार नहीं हुई।

श्री राजनारायण: अगर वेकार हुई तो भोला पासवान भारती श्री यणवन्तराव चव्हाण के पास जाएं श्रीर उनके संशोधन में संशोधन करें कि केवल 10 परसेंट कटौती से काम नहीं चलेगा, 1946 के पूर्व से संसद-सदस्य या मंत्री, उप मंत्री या सभापति, उपसभापति, ग्रध्यक्ष या उपाध्यक्ष की जितनी ब्रामदनी बढ़ी हो वह सारी ब्रामदनी लेकर सरकारी खजाने में जमा कर दी जाय या 15 ग्रागस्त के पूर्व से जितनी प्रामदनी बढ़ी हो उसकी बाकायदा जांच करवा लें । भोला पासवान की ग्रामदनी 47 से पूर्व कितनी थी भीर अब कितनी बड़ी है, कमलापति विपाठी की ग्रामदनी 47 से पूर्व कितनी थी ग्रीर ग्रब कितनी बढ़ी है, चव्हाण साहब की भामदनी 47 से पहले कितनी थी ग्रौर ग्रब कितनी बढ़ी है। चाहे नुरुल हसन साहब हों, चाहे राजनारायण हों ...

श्री उमाशंकर दीक्षित: राजनारायण को छोड़कर।
श्री राजनारायण: राजनारायण तो पहले ही
श्रा जाएंगे। राजनारायण की 47 से पूर्व की श्रामदनी
श्री उमाशंकर दीक्षित को देनी होगी तब तो बढ़
जायगी, मगर हम वह लेना ही नहीं चाहते।
श्रमर हम ईमानदार हैं श्रीर हम जनसेवक हैं
श्रीर हमारे हाथ में कानून बनाने का प्रिष्ठकार है
तो सबसे पहले हमको उस आदेश को श्रपने ऊपर
लागू करना चाहिए। एग्जाम्पिल इज बैटर
देन प्रीसेप्ट। उदाहरण खुद बनो, शिक्षा मत दो।
इसलिए मैं कहना चाहता हूं कि चव्हाण साहब को
कि जो यह विधेयक प्रस्तुत है यह विधेयक ग्रनैतिक है।

भी मुलतान सिंह: पहले अपने साथी बीजू पटनायक का जमा करा दीजिए।

श्री राजनारायण: यह मुलताना क्या बोल रहा श्रीमन्, माफ कीजिएगा मैं समझ नहीं पाया। तो मैं यह निवेदन कर रहा हूं कि श्री यशवन्त- राव जी इस समय तो मुस्करा रहे हैं हमारी बात को सुनकर, मगर जमाना घायेगा जब इस को वह समझेंगे। अभी तो हम खुद कहते और खूद ही सुनते हैं। इस समय सारे ही मंत्री मस्त हैं, सोचते हैं कि बराबर हम यहां पर बैठे रहेंगे, लेकिन उनको समझ लेना चाहिए कि अग्नि की ज्वाला उस कुर्सी के नीचे घघक रही है और वह प्रस्फृटित होगी और अगर हमारी सलाह को यथवन्तराव जो ने नहीं माना तो उस ज्वाला में वह जल मरेंगे और इस देश को जला डालेंगे। इसिलए पहले अपनी तनख्वाह घटाओं, अपने भत्ते घटाओं, अपने स्टेट्स घटाओं तब जाकर मजदूरों की कमाई पर किसी प्रकार से कानून के बहाने कुठाराधात करो यही मेरा निवेदन है।

MR. DEPUTY CHAIRMAN: The question is:

16. "That at page 6,—

"(i) line 19, for the words 'one year' the words 'three months' be substituted; and

(ii) line 22, for the words 'two years' the words 'three months' be substituted."

The motion was negatived.

MR DEPUTY CHAIRMAN: The question is:

17. "That at page 6, line 22, for the words 'two years' words 'one year' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

18. "That at page 6, lines 29 and 30, the words 'and one-half of the addition al dearness allowance' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

19. "That at page 6, lines 32 and 33, the words 'and the Additional Dearness Allowance Deposit Account, respectively' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

20. "That at page 6, line 38, the words 'and one-half of the additional dearness allowance', be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

21. "That at page 6, lines 42 and 43, the words 'and the Additional Dearness Allowance Deposit Account respectively' be deleted.'

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

22. "That at page 7, lines 5 and 6, the words 'and one-half of the addition al dearness allowance' be deleted.'

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

23. "That at page 7, lines 8 and 9, the words 'and the Additional Dearness Allowance Deposit Account, respectively? be deleted."

The motion was negatived.

MR. **DEPUTY** CHAIRMAN: The question is:

24. "That at page 7, lines 11 and 12, the words 'and one-half of the addition al dearness allowance' be deleted.'

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

25. "That at page 7, lines 15 and 16, the words 'and the Additional Dearness Allowance Deposit Account, respectively be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

26. "That at page 7, after line 16, the following be inserted, namely:-

'Provided that in a case where the employee gets a consolidated pay, the additional amount shall not be counted as his wages only, but an appropriate portion of it shall be considered as Additional Dearness Allowance.' '

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

27. "That at page 7, after line 28, the following be inserted, namely:-

'(d) the Central and State Governments, the Secretaries-General of Lok Sabha and Rajya Sabha and Secretaries of all other State Legislatures in India shall and when salaries and any or all types of allowances are disbursed to Central and State Ministries, M.Ps., ML.As. and M.L.Cs. shall deduct ten per cent, from each of the emoluments so disbursed and credit the amounts so deducted, in accordance with the scheme, to the accounts that are fixed for this purpose.' "

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

28. "That at page 7, line 30, the word 'separately' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

29. "That at page 7, line 31, the word 'respective' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 6 stand part of the Bill." *The motion was adopted.*

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: Shall we adjourn for lunch now?

HON. MEMBERS: Yes.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 p.m.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at one minute past two of the clock.

MR. DEPUTY CHAIRMAN in the Chair.

Clause IT—Deposits to carry simple interest.

MR. DEPUTY CHAIRMAN: We shall now take up clause 7. There are two amendments, one by Shri Kumbhare and Shri Shyam Lai Yadav and the other by Shri Advani and others.

SHRI N. H. KUMBHARE (Maharashtra): Sir, I move:

30. "That at page 7, after line 36, the following be inserted, namely:—

'together with such additional amount as may be determined to compensate the loss of money-value of the amount deposited by him and occasioned by the rise in the level of prices.'

SHRI O. P. TYAGI (Uttar Pradesh): Sir, I move:

31. "That at page 7, line 38, after the word 'calculated' the words 'twice a year and' be inserted."

The questions were proposed.

SHRI N. H. KUMBHARE: Sir, my amendment seeks to provide for compensating the loss in the money-value of the amount deposited by the workers on account of the rise in the price level. Seeing the present trend, it is very difficult to maintain the present price level and therefore it is just and fair to give equitable compensation in case there is any decrease in the moneyvalue. Suppose I deposit Rs. 100 today and if the price level is not maintained, that sum of Rs. 100 would not fetch the same value after three years and there will be decrease of 25 per cent in it. Therefore it is necessary to adopt a measure whereby a worker gets the equitable value of the amount which he has deposited. And this can be done only through a provision whereby a worker would also be getting an additional amount for compensating the decrease in the muueyvalue. This is a very understandable proposal and it must be accepted.

श्री श्रोडम् प्रकाश स्थापी : उपाध्यक्ष महोदय, जो वेचारे गरीव मजदूर है जिनका पैसा जमा होगा उनके बारे में जो गवनेंमेंट व्याज देगी उसमें यह लिखा हथा है —

"The interest due on the amount credited in any Deposit Account shall be calculated in such manner as may be specified in the scheme."

मेरा कहना यह है कि जब सबदूरों का आपने पैसा छीन लिया है, उनके पेट में लात मारी है तो मेरा निवेदन है—स्थार आपकी एक दिन के लिए कह दिया आए कि साज मह

साम्रो कल ब्याज के साथ खिला हेंगे तो धाप एक दिन के लिए भोजन छोड़ने के लिए तैयार नहीं हैं -- कि ब्याज की उनके लिए क्या कीमत है जिसको खाना नहीं मिल रहा है। इसमें कहा गया है ---

"The interest due on the amount credited in any Deposit Account shall be calculated twice a year in such manner as may be specified in the scheme."

वर्ष में दो बार, 6 महीने के बाद उनका इन्ट्रैस्ट लग जाए -- वह भी जमा होकर नहीं--तो भी ज्यादा ब्याज मिल जाएगा। इससे उनको त्रोत्साहन मिलेगा श्रीर पैसा भी घलग से मिल जाएगा। वित्त मंत्री जी श्राप तो सोशलिज्म में विश्वास करते हैं घौर गरीबी हटाग्रो का नारा भी आप लगा रहे हैं तो इससे कूछ हद तक गरीबी भी हटेगी घौर उनको पैसा भी ज्यादा मिलेगा। आशा है आप इसे स्वीकार करेंगे। साधारण-सा संशोधन है।

MR. DEPUTY CHAIRMAN: The question is:

30. "That at page 7, after line 36, the following be inserted, namely:-

together with such additional amount as may be determined to compensate the loss of money-value of the amount deposited by him and occasioned by the rise in level of prices."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

31. "That at page 7, line 38, after the word 'calculated' the words 'twice a year and' be inserted.""

The motion was negatived.

MR. DEPUTY CHAIRMAN. The question

"That clause 7 stand part of the Bill." 42 RSS/74-3

The motion was adopted. Clause 7 was added to the Bill. Clause 8 was added to the Bill. Clause 9 Repayment of Deposits.

MR. DEPUTY CHAIRMAN: Amendment No. 32—Mr. Monoranjan Roy is not here.

SHRI O. P. TYAGI: Sir, I move:

- 33. "That at page 8, line 18, tor the words 'two years' the words 'one year' be substituted."
- 34. "That at page 8, after line 23, the following be inserted, namely

'Explanation.—For the purpose of this proviso, a case of extreme hardship means sickness or death or marriage of a family member of an employee or repayment of loans or borrowing taken by the employee earlier"

- 36. "That at page 8, line 35, the word 'equal' be deleted."
- 37. "That at page 8, line 36, after the. word 'instalments' the words, 'the first being fifty per cent, of the whole amount and the rest in four instalments being one-fourth each of the remaining amount' be inserted."
- 38. "That at page 8, lines 36 and 37, the words 'or two years, as the case may be,' be deleted."
- 39. "That at page 8, lines 38 and 39, for word 'compulsory' the word 'voluntarily' be susbtituted."

SHRI N. H. KUMBHARE: Sir.

35. "That at page 8, line 33, after the word 'employment' the words 'or shall be repaid after his death to his nominee* be inserted."

The questions were proposed.

ची स्रोउम् प्रकाश त्यागी: मेरा विचार है कि जो हमारा ग्रमेंडमेंट है वह ग्रापको मानने में प्रापत्ति नहीं होनी चाहिए । मेरा कहना है कि सरकार ने यह रखा है कि जो धन जमा होगा उसके लिए एक वर्ष ग्रौर दो वर्ष रखा अगए। इस कैलकुलेशन के दिष्टकोण से मैं समझता हूं कि माजकल 74 चल रहा है ग्रीर दो वर्ष बाद 76 मा जाएगा ग्रौर 76 में ग्रापके चुनाव होने वाले हैं। इस दृष्टिकोण से भापने एक वयं भौर दो वर्ष रखा है क्योंकि उस टाइम में मजदूरों को कुछ मिलेगा ग्रीर उससे ग्रापका वातावरण चुनाव के प्रनुकुल बन जाएगा। मैं समझता हं कि दो वर्ष की जगह अगर आप एक वर्ष रख दें तो बहुत ग्रच्छा होगा --- जैसा ग्रापने पेज 18. लाइन । ८ पर कहा है।

67 Additional Emoluments

दूसरे मेरा विचार है 34 के संशोधन में धापने एक बहुत घच्छी चीज कही है और सुबह भी भापने कंहा था उसके लिए मैं घापको धन्यवाद देता हूं। ग्रापने उसमें एक क्लाज जोड़कर बहुत **प**च्छा किया।

"Provided that nothing in this section shall prevent earlier repayment of any amount credited to either of the Deposit Accounts with interest due thereon in any case in which any person authorised by the Central Government in this behalf is satisfied that extreme hardship will be caused unless such repayment is made.'

मैं वित्त मंत्री महोदय के अनुभव के आधार पर यह बात कहना चाहुंगा कि श्राज की स्थिति इस प्रकार की बन गई है — मैं किसी के बारे में कुछ नहीं कहता — तमाम कुएं में भाग पड़ी है। इतना ज्यादा भ्रष्टाचार नीचे से ऊपर तक है कि धगर बेचारा गरीब मजदूर मुसीवत में ब्रा जायेगा भीर जिसके कारण वह प्रार्थना पत्न देगा कि मेरे पास इस प्रकार की कठिनाइयां हैं तो आपके द्वारा नियक्त कोई भी अधिकारी होगा वह उनकी कठि-नाइयों पर ब्यान नहीं देगा। मैं ग्रापको थोड़ा-सा इन्सटांस बैंक का दे देना चाहता हूं। मैं किसी की चिकायत नहीं कर रा हूं। ग्रगर बैंक मैनेजर से कुछ एमाउंट लेने की बात है तो प्राइवेटली म्राप उनके पास चले आइए भ्रौर बता दीजिए कि मुझे इतना रूपया कर्ज लेना है। ग्रगर एक-दो परसैन्ट उसके घर पर रख ग्राएंगे तो ग्रापको ऋण बहुत धासानी के साथ मिल जाएगा। पहले तो कुछ लिहाज रखा जाता था परन्तु ग्राज कल तो इस प्रकार की स्थिति वन गई कि अगर साधारण रूप में धाप ऋण लेने जाएंगे तो ऋणं नहीं मिलेगा। अपना पैसा वापस लेना भी गवनंमीण्ट से श्रासान काम नहीं है। उसके लिए म्रापकी इन्क्वायरी होगी, हार्डशिप में, मुसीबत में घाप होंगे। उसके लिए मैंने एक विशेष बात जोड़ी है और यह लिखा है कि इसको जोड़ दिया जाय जिससे कि इन्ववायरी की जरूरत न हो। इसमें लिखा है--

(Compl. Deposit) Bill, 1974

"For the purpose of this proviso, a case of extreme hardship means sickness or death or marriage of a family member of an employee or repayment of loans or borrowings taken by the employee earlier."

अगर इस प्रकार की कठिनाई किसी मजदूर के सामने विशेष रूप से बाए तो इसके लिए जरूरी है कि "एक्सट्रा" लिख दिया जाय। मैं इस परिभाषा को सीमित करने के पक्ष में नहीं हं। धाप उसमें कुछ जोड़ दीजिए ताकि कठिनाई के वक्त मजदूर को आराम के साथ पैसा मिल सके।

SHRI BHUPESH GUPTA: I need net say much on this amendment No. 34, "Foi the purpose of this proviso, a case of extreme hardship means sickness or death or marriage of a family member of an employee or repayment of loans or borrowings taken by the employee earlier." It is necessary to define it. These are only some of the categories which may be brought within the scope of giving exemption. That is why we have suggested it. As you know, all these involve a great financial strain on the part of most of the employees who will come undei the provisions of this Act. Therefore, even the Government should consider the

advisability of incorporating such an amendment With regard to the other thing, it is in the nature of, to some extent, softening the rigours of the measure. Nothing more than that. I need not dilate upon it. We are just voicing our demand. Nothing they will accept, it is quite clear. I have no illusion on this score. Still it is necessary that the voice of the working people should be heard in this connection. As regards j amendment 39 I have spoken on it, I have j spoken on the substance of it, namely, the scheme should be voluntary, not compulsory.

SHRI NIREN GHOSH: The amendment brought by Mr. Bhupesh Gupta and Mr. O. P. Tyagi is one of the mildest possible attempts to soften the blow struk at the working people when they fall in serious financial difficulties on account of many accidents and other things. Therefore, this is one of the most reasonable amendments and I think Mr. Chavan should have no difficulty in accepting this. With these words I support the amendment.

SHRI N. H. KUMBHARE: My amendment seeks to remove the lacuna in the Bill. The proposed Act is likely to affect lakhs of workers, and hundreds of workers are bound to die. After death to whom is the amount to be paid? It may be said that the amount will go to the legal successor. But one would agree with me that it is very difficult to get a certificate of succession from the court. Suppose I have to take Rs. 100 as refund or repayment. Then for getting Rs. 100 I will be required to spend Rs. 200 in obtaining a succession certificate from the court. Therefore, some method should be there by which the amount is promptly 'refunded and that can be done only when immediately after the amount is recovered from the worker, he should be called upon to appoint a nominee and then in the case of his death, the amount should be paid to that nominee. This is my suggestion and this should be accepted.

थी घोरम प्रकास त्यागी : उपसभापति जी, इस क्लाज 9 में जिन मजदूरों ने पैसा जमा किया है उनको वह राणि वापस देने के लिए गवनंमेंड ने इसमें जो धारा लगाई है वह है:

"The aggregate amount credited to any Deposit Account by or in relation to an employee shall be repaid to the employee in five equal annual instalments commencing from the expiry of one year or two years, as the case may be, from the appointed day, together with interest due on the whole, or as the case may be, part of the amount of compulsory deposit which remains unpaid.'

"...after the word 'instalments', the words, 'the being fifty per cent, of the whole amount इसमें मेरा संशोधन यह है कि:

and the rest in four instalments being onefourth each of the remaining amount," be inserted."

दूसरे यह कि यह जो शर्त धापने इसमें लगायी है कि 2 साल में उसका पेमेंट हो, यह दो साल इसमें से निकाला जाए स्रीर यह जो पैसा दिया जा रहा है -- फाइव ईक्वल इन्स्टालमेंट में भाप देने की बात करते हैं-इसके मानी यह हैं कि जितने लो-पेड मजदूर हैं उनको 5 इन्स्टालमेंट में आप र्देगे थोड़ा-बोड़ा करके, उसका परिणाम क्या होगा ? ग्राप जानते हैं मजदूर वर्ग की कमजोरी--ग्राप महीने के ग्राखीर में कहीं किसी के घर चले जाइए, जिस समय मजदूर को मजदूरी मिलती है वह कारखाने से मजदूरी लेने के बाद, तनस्वाह लेने के बाद घर पहुँचते-पहुँचते उसके पास थोड़ा-सा पैसा बच रहता है क्योंकि पीने में, खाने में. सबमें खर्च कर देता है। ग्राप जो दे रहे हैं उससे उस बेचारे का काम नहीं चलता। मेरा कहना यह है कि चाहे ग्रापने साल दो साल के लिए जमा ही करना है तो कम-से-कम इतना अमाउन्ट दे दो कि उस पैसे का लाभ उठा सकें, कहीं मकान में लगा सकें, जमीन खरीद सकें। थोड़ा बहुत उसके बास्ते देना चाहिए। मैं दो साल के पक्ष में नहीं हं, इसलिए 2 साल की व्यवस्था को हटा देना चाहिए।

[श्री श्रोउम् प्रकाश त्यागी] इसरी बात यह है जैसा मैंने धभी कहा ---यद्यपि बार बार उसको कहने की बात है -- बहुत से लोग बेचारे ऐसे हैं जिनके चार-चार, पांच-पांच बच्चे पढ़ रहे हैं भीर घर का खर्चा नहीं चल सकता तो जो इस जीज को ब्रफोर्ड कर सकते हैं बाल्यूंटरीली, स्वेच्छा से, धापकी योजना में धाना बाहते हैं उन्हीं पर लागु कीजिए, कंपलसरी मत कीजिए। ग्राप वाल्यंन्टरी बेसिस पर इस स्कीम को लागु कीजिए। ऐसा करेंगे तो धापको सब बन्यवाद देंगे। अगर आपने सब पर लादा तो इसका स्वागत नहीं करेंगे।

71 Additional Emoluments

SHRI Y. B. CHAVAN: There are only two or three points and I do not think I need to explain them in detail. One point is about the definition of hardship. I thought the Members would appreciate the phraseology which is used in the text of the Act. It is not in the interests of the workers themselves to define what hardship is. It is better to keep it more comprehensive than to define it as sickness or anything like that.

SHRI Y. B. CHAVAN: It would really go against the interests of the workers. We have used this phraseology very carefully. I think that in the interests of those people for whom they claim to speak, I should request them not to press this amendment, at least for this purpose, they should not press it.

Shri Kumbhare's amendment is to make payment after the death of the person to his nominee. He is a lawyer himself. He knows these things won't work. Merely by nominating a person, you cannot take away the claim of his legal successor. It will give rise to useless litigation on this matter. Whatever procedure is normally followed for getting the Provident Fund money will be applicable here. Further, in these two years, I do not think there will be so many deaths as the hon. Member seems to think.

MR. DEPUTY CHAIRMAN! Now I will put the amendments to vote.

DR. R. K. CHAKRABARTI (West Bengal): One thing is not clear about nomi nation.

MR. DEPUTY CHAIRMAN: Discussion on these amendments is over. I am putting them to vote.

The question is:

33. "That a page 8, line 18, for the words 'two years' the words 'one year' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

33. "That at page 8, after line 23, the following be inserted, namely:-

'Explanation.—For the purpose of this proviso, a case of extreme hardship means sickness or death or marriage of a family member of an employee of repayment of loans or borrowings taken by the employee earlier." "

The motion was negatived.

MR. DEPUTY CHAIRMAN: The auestion.

36. "That at page 8, line 35, the word 'equal' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

37. 'That at page 8, line 36, after the word ' instalments the words, 'the first being fifty per cent of the whole amount and the rest in four instalments being one-fourth each of the remaining amount.' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

38. "That at page 8, lines 36 and 37, the words 'or two years, as the case may be,' be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

39. "That at page 8, lines 38 ana 39, for the word 'compulsory' the word 'voluntary' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

35. "That at page 8, line 33, after the word 'employment' the words 'or shall be repaid after his death to his nominee' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Power of Central Government to frame schemes.

SHRI O. P. TYAGI: Sir, I beg to move:

40. That at page 9, line 12, after the word "nomination" the words "accord ing to the written wish of the employee' be inserted."

SHRI O. P. TYAGI: Sir, I beg to move:

41. "That at page 9, line 17, for the words "rupees two" the words "rupee one" be substituted."

The questions were proposed.

श्री भ्रोउम् प्रकाश त्यागी : श्रीमन् पेज 9 में भापने जो रुपए देने की बात कही है, उसमें आपने जो शर्त लगाई है, उसमें लिखा है---

"the nomination of persons to receive the amount standing in a Deposit Account to the credit of an employee in the event of his death, and cancellation or change of such nomination."

मेराकहनायह है कि नामिनेश्नन की जगह पर ये शब्द जोड़ दिये जायं "according to the written wish of the employees".

आर्प जब रुपया जमा कर रहे हैं तो उसी समय भाप बादमी से फार्म भी भरवा लीजिए कि मेरी मृत्यु के बाद फलां फलां को रूपया दिया जाय । जिस प्रकार से एल० झाई० सी• में फार्म भरवा लेते हैं उसी तरह भाप उसकी इच्छानुसार लिखा लीजिए कि उसकी मृत्यु के बाद किसको रूपया मिलेगा। इस तरह से इसमें नामिनेशन की भाव-श्यकता नहीं पड़ेगी। यह चीज आप कीजिये।

दूसरी चीज मैं यह कहना चाहता हूं कि जो 41 वां संशोधन दिया है उसमें भ्रापने लिखा है -

"the issue of duplicate of any document issued as evidence of any credit in the event of loss or destruction of the original and the fee, not exceeding rupees two, on the payment of which such duplicate may be issued:"

मैं चब्हाण साहब से विशेष रूप से जानना चाहुंगा कि आर्पने दो रूपया किस स्थान से रखा है उन बेचारों के लिए आप केवल एक रूपया रिखए क्योंकि यह मजदूरों का सवाल है। इसलिए मैं चाहता हूं कि धाप दो रुपये की जगह एक रुपया रखिए । धाप इन लोगों के लिये कम से कम इतनी तो रियायत रूर दीजिए।

SHRI MONORANJAN ROY: Sir, I beg to move:

[Shri Monoranjan Roy]

42. "That at page 9, line 24 to 30 be inserted."

The question was proposed.

SHRI MONORANJAN ROY: Sir, subclause (3) of clause 10 at page 9 of the Bill is a preposterous clause. It purports to delegate the powers of the Parliament to the rulemaking authority who is none else but a Section Officer. Now, a Section Officer can override and nullify the Payment of Wages Act, the Bonus Act and the Industrial Disputes Act. Can this power be given to the rule-making body? Will the Parliament have no say in the matter? Of course, Mr. Chavan will argue that the rules, when framed, would be laid on the Table of the House. Sir, with regard to the laying of the rules on the Table, we have our own experience. These things never come up for discussion.

SHRI Y. B. CHAVAN: They can come up for discussion.

SHRI MONORANJAN ROY: At least I have never seen them coming up for discussion and even if they come up for discussion, by that time, all the rules would have been put into operation. So, why are you insisting on giving such powers to the rulemaking body? We know who makes the rules. The workers will not get an opportunity to go to the courts under ithe Industrial Disputes Act, the Payment of Wages Act and other Acts which will have no effect at all because this Act and the rules framed threunder nullify those Acts and they will become infructuous. That is why I would like to press on this point and would say that you should consider the whole thing again. These powers should not be given. You are giving the powers of the Parliament, which can enact and pass a Bill after much discussion, to that body which will only nullify the Act itself. That is why I have suggested the deletion of the entire sub-clause.

श्री राजनारायण : श्रीमन्, में त्यामी जीका जो संशोधन है उसमें भ्रपना संशोधन कर देता हूं कि भ्रमर किसी का कोई कागज गुम हो जाए, बह उसको फिर लेना चाहे तो उसको दो रूपया देना पड़े यह तो बिल्कुल ही गलत बात है, बहुत ज्यादती है, मैं समझता हूं कि उसको दरखास्त दे देनी चाहिए। विदाउट एनी टिकट धौर बह उसे मिल जाना चाहिए उससे दो रुपया, एक रुपया या चार धाने भी लेना उसके साथ धन्याय है।

SHRI Y. B. CHAVAN: Actually, the wording is not 'rupees two'; the wording is 'not exceeding rupees two. . . It also means one rupee. . .

SHRI NIREN GHOSH: No, no. .

MR. DEPUTY CHAIRMAN : The question is :

40. "That at page 9, line 12, after the word 'nomination' the words according to the written wish of the employee' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is :

41. "That at page 9, line 17, or the words 'rupees two' the words 'rupee one' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Ayes-18 tion is:

42. "That at page 9, lines 24 to 30 b« deleted."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—18, Noes—80.

AYES-18

Barman, Shri B. D.

Ghosh, Shri Niren

Goray, Shri N. G. Gupta,

Shri Bhupesh

Kumbhare, Shri N. H.

Mandal, Shri B. N.

Mariswamy, Shri S. S. Mathew

Kurian, Dr. K. Menon, Shri

Viswanatha. Patil, Shri

Veerendra, Rajnarain, Shri. Ray,

Shri Rabi. Roy, Shri

Monorartjan. Shekhawat, Shri B.

S. Swamy, Shri Subramanian.

Tyagi, Shri Mahavir.

Tyagi, Shri O. P.

Varma, Shri M. P.

NOES-80

Adivarekar, Shrimati Sushila Shankar.

Amla, Shri Tirath Ram.

Anandam, Shri M.

Arif, Shri Mohammed Usman,

Avergoankar, Shri R. D. I.

Berwa, Shri Jamna Lai.

Bbagwati, Shri B. C.

Bhardwaj, Shri Jagan Nath Bisi,

Shri P. N.

Bobdey, Shri S. B.

Buragohian, Shri Nabin Chandra.

Chakrabarti, Dr. R. K.

Chandra Shekhar, Shri.

Chaturvedi, Shrimati Vidyawati.

Choudhury, Shri N. R.

Chowdhary, Shri C. L.

Cbundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Gadgil, Shri Vithal.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Joshi, Shri Jagdish.

Kalaniya, Shri Ibrahim.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Khan, Shri Maqsood Ali.

Kripalani, Shri Krishna.

Kulkarni, Shrimati Sumitra O.

Mahanti, Shri B. K.

Majhi, Shri C. P.

Makwana, Shri Yogendra.

Mali, Shri Ganesh Lai.

Mehta, Shri Om.

Mishra, Shri R. K.

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja.

Nawal Kishore, Shri.

Nizam-ud-Din, Shn Syed.

Nurul Hasan, Prof. S.

Parashar, Shri V. R.

Patil, Shri Deorao.

Pradhan, Shrimati Saraswati.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa.

Reddi, Shri K. Brahamananda.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Roshan Lai, Shri.

Saleem, Shri Mohammand Yunus.

Sangma, Shri E. M.

Sardar Amjad Ali, Shri.

Savita Behen, Shrimati.

Shastri, Shri Bhola Paswan.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal.

Singh, Shri Kameshwar

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Niranjan.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Sultan, Shrimati Maimoona.

Thakur, Shri Gunanand.

Tilak, Shri J. S. '

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri G. C. Trivedi, Shri

H. M.

Varma, Shrimati Narayani Devi Manaklal.

Wajd, Shri Sikander Ali. The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

That clause 10 stand part of the Bill."

The motion was adopted. Clause 10 was added to the Bill.

Clauses 11 to 13 were aAfed fo the Bill. Clause 14—Penalties

SHRI BHUPESH GUPTA: Sir, 1 beg to move:

- 43. "That at page 10, line 31, for the the words, 'three months' the words 'six months' be substituted."
- 44. "That at page 10, line 32, for the words 'six months' the words 'one year' be substituted."
- 45. "That at page 10, lines 33 and 34, for the words 'one year the words two years' 'be substituted."
- 46. "That at page II, lines 5 to » be delected."

SHRI O. P. TYAGI: Sir, I beg to move:

- 47. "That at page 10, line 24, for the words 'six months' the words 'one month' be substituted."
- 48. "That at page 10, line 24, for the words 'one thousand' the words 'two hundred' be substituted."
- 49. "That at page 10, line 31, for the words 'three months' the words 'one day' be substituted."
- 50. "That at page 10, line 32, for the words 'six months' the words 'seven days' be substituted."
- 51. "That at page 10, lines 33 and 34, for the words 'one year' he words 'one month' be substituted."
- 52. "That at page 11, line 8, for the words 'six months' the words 'one month' be substituted."
- 53. "That at page 11, line 8, for the words 'one thousand' the words 'two hundred' be substituted."

The questions were proposed.

SHRI BHUPESH GUPTA: Sir, We have got this with regard to the punishment of the employer. Now we have very bitter

experience with the provident fund amounts which have been embezzeled by some employers and in fact have been a total loss to the workers and employees. I have suggested that—you have said imprisonment which shall not be less than 3 months—you at least make it "shall not be less than six months" if they do such things. The maximum should be six months You can give him less. But why put the ceiling as three months? When it comes to the honourable gentlemen of the big business, black market, smuggling world racketeering and the like you are always very kind, full of generosity even when you think in terms of jailing them. The Government cannot think of jailing them for more than three months. After all, how our Birlas and Tatas sit in jail, if ever they do, for more than ihree months? Now, even when they commit such offences, we know, we are living in an age where smugglers are awarded Pad-ma Bhushan, if not Bharat Ratna. At the rate at which we are going, some king of the sumggling world might attract awards such as I have mentioned. Therefore, I say in the case of repeated offence you have provided for maximum one year; why not make it two years? I think it is very necessary to tell our capitalist friends, our employers, that the time has come when they should get ready for going to jail and spending a few months there should they commit such offences. I think it is very necessary. I know that even when we make this provision, they will know how to escape the law, they know how to bribe their way out of it. Therefore, I say, accept this amendment. Not that it is a big gesture. You will not accept it. I know the Finance Minister will not accept it. But we feel we should express our feelings towards it. And the moment you talk about workers and strike, you say 'three years imprisonment'. But you cannot do the same when it comes to employers who may commit defalcation of funds, embezzlement, swindling, etc. and for them you say it is only three months. And we also know fery well what happens to them if they go to jail. They are very well looked after. They fall ill immediately-all artifical—and are taken to hospital and nurs-

ing home to be looked after by this benign Government. So this is the amendment with regard to this Clause.

श्री श्रोडम् प्रकाश त्यागी: उपाध्यक्ष महोदय, मैं विशेष रूप से जो सोशलिस्टिक पैटर्न है उसका उदाहरण पेश करूंगा। क्लाज 14 मजदरों के बारे में है, जिसमें है:

"aiding or abetting any other person to avoid making any such deduction or credit, knowingly makes, or causes to be made, any statement or representation which he knows to be false or does not believe to be true shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both."

इसके नीखे हैं:

"Any employer who omits or fails to credit to any Deposit Account or remit any amount to the nominated uutharity, as and when such credit or remittance becomes due under this Act or any scheme framed thereunder, shall be punished with imprisonment for a term which shall not be less than three months but may extend ..."

इसमें उनके लिए 6 महीने का रखा गया है मीर । हजार रुपए जुर्माने की बात की है। मेरी प्रार्थना है कि जहां तक मजदूरों के बारे में है, यह बात मानी हुई है, माना हुआ सिद्धांत है कि गरीब ग्रादमी ही झुठ बोलने पर विवश हो जाता है। गरीवी धादमी को विवल कर देती है चोरी करने के लिए, धोखा करने के लिए, बेइमानी करने के लिए। तो गरीय भादमी से सम्भव हो सकता है कि वह ग्रंपनी रोटी के लिए कुछ करे। इसलिए मेरा सुझाव है कि झाप 6 महीने की जगह । महीने रख दीजिए और जहां भाषने । हजार रुपया रखा है वहां केवल 200 रुपये रखिए ऐसा मेरा सुझाव है भगर कोई ऐसी परिस्थिति भाती है। बाकी मैं बपने से पहले मृदर को सपोर्ट करता हं।

DR. K. MATHEW KURIAN (Kerala): Mr. Deputy Chairman, Sir, I support the amendment moved by Mr. Bhupesh Gupta that punishment for embezzlement should be increased. In this connection, I would also like to mention that our party is completely opposed to the entire Bill because this is an anti-labour Bill, a shameful attempt on the part of the Government for wage freeze, particularly of the working class who are already suffering from all sorts of deprivations. Sir, the implementing authority, in case this Bill is passed, will be Employees Provident Organization, which is already burdened with scheme like the family pension. Sir, both the All-India federations- All-India Federation of Provident Fund Employees led by Mr. Vayalar Ravi, Congress M. P., and the Progressive Provident Fund Employees Federation of which I am the President—have declared that imposition of this additional work on the employees is unjust and that to enable the E.P.F. Organization to implement the scheme, additional staff should be sanctioned. Sir, the wage increase suggested by the Central Board of Trustees of the E.P.F. Organization has even today been denied by the Minister. I would like to ask the Minister if the scheme is to be implemented after it is passed, which agency will implement it? After all, it kas to be the E.P.F. Organization, the Central Provident Fund Commissioner and the Regional Provident Fund Commissioners. They are the authorities to implement this. And the employees are totally opposed to this. One of the additional reasons for this is, despite the fact that the Central Board of Trustees passed a Resolution unanimously to increase the salary scales of the employees, despite the fact that the Labour Ministry approved it, the Finance Ministry is sitting over it. They have virtually rejected it. I would like to have a categorical denial from the hon. Finance Minister or confirmation, as the case may be, that the E.P.F. Organization will be accorded a proper stalf sanction and their pay scales will be increased. (Time bell rings). Sir, I would like to mention another point. The whole theoretical basis of this Bill, namely, this j

is a part of a package for controlling inflation, is a completely wrong argument, it is a hoax; it is a myth because, during the last two decades, 60 per cent of the trade union struggles in this country were not for wage increase but for neutralization of increases in prices, at least, partially, i.e. for D.A. These are the facts. Prices are increasing not because of wage increases. On the contrary, prices are increasing because of the rotten economic policies of the Government. And the trade unions are struggling only for neutralization of .the prices. Therefore, Sir, I totally oppose this Bill. 1 would like to get a categorical answer from the Minister whether the employees of the E.P.F. Organization on whom the burden of implementation is going to fall will get the benefit of additional staff sanction, and whether they will be given additional wage increases which the Central Board of Trustees have unanimously suggested.

भी राजनारायण: यह जो त्यागी जी का संकोधन है वह एक प्रकार से ठीक है। मगर मैं यह कहना चाहता हूं कि इस प्रकार का पनिशमेट रखना श्रन्थाय है। इस तरह का पनिभमेंट मैं समझला हूं कि इनके हाय लंबे हों तो ग्रगर हम किसी को यह कहें कि यह काला विधेयक है, इस विधेयक के मुताबिक जो हमको जमा करना है उसकी मत जमा करो तो हम पनिश हो सकते हैं कि नहीं? मैं यह कहना चाहता हं कि इससे बढ़ कर काला विधेयक कोई ग्रौर नही है। श्रीमन्, ग्राप इस बात को जानते हैं कि भ्रमेजो राज में स्पैशल पावर एक्ट बना था, 1932 में जिसको गांधी जो ने ब्लैंक एक्ट कहा या । उसमें यह भी लिखा या कि भगर कोई इशारे से या किसी शब्द से या किसी निशान से यह कह दे कि नहीं तुम को यह टैक्स नहीं देना है तो उसको दो साल तक की सजा हो सकती है। इसीमें जब नमक कर की वृद्धि 1955 में हुई थी तो उत्तर प्रदेश में वृद्धि कर को देने से हमने मना किया था भौर डा० लोहिया को इसी संबंध में उत्तर प्रदेश की सरकार ने सजा दी थी जिसको हमने हाई कोटें से जीता

गांघी जी ने श्रपनी पुस्तक में लिखा है कि किसी भी कि काले कानून को तोड़ना सब इन्सान का कर्तव्य हैं। गांधी जी ने भी ऐसे कानून को तोड़ा था और कहा था कि

इस ऐसे टैक्स को नहीं देंगे। ग्रगर हम तमाम देश के लोगों को गांधी जी की किताबे लाकर दिखा दें ग्रौर कह दें कि इस पूरे कानून को न मानना ही हमारा धर्म है तो स्था हम को सजा हो जाएगी ? अगर ऐसा होगा तो हमारे फंडा-मैटल राइट्स पर, हमारे मौलिक ग्रिधकारों पर बड़ा भारी बुठार। घात हो जाएगा। इसके लिए हमकी सजा मिले यह बहुत बुरी बात होगी। मैल्यागी जी से भी कहूंगा कि वे भी अपने संशोधन के साथ मेरे इस संशोधन को मान लें कि किसी प्रकार की सजा न हो। जो सरकार सजा देती है वह सरकार भ्रन्यायी सरकार है, वह सरकार पाजी मरकार है, वह सरकार दृष्ट सरकार है । इसलिए सरकार न पाजी बने, न श्रन्यायी बने, न दुष्ट बने । मैं यह निवेदन करूंगा कि ब्रगर इसे स्वीकार नहीं किया गया तो हम ऐसा म्रान्दोलन खड़ा करेंगे सीर हम ऐसा बातावरण बनाएंगे जिसमें हर मजदूर यह समझने लग जाए कि उसका यह कर्त्तव्य है, उसका यह फर्ज है कि देश के अन्दर जो काला कानृत है उसको मानने से इन्कार करे। इसलिए मैं कहना चाहता है कि कर्तई-कर्तई इस संशोधन को मान लिया जाए कि किसी गरीब को किसी प्रकार की सजा नहीं होंगी।

SHRI Y. B. CHAVAN: Sir, may 1 just say a word in explanation, as to what has been provided for in the Act and what is being proposed to be amended by the amendments. The scheme of the Act is that if the deductions which are supposed to be made, are not made, or if the deductions having been made, are not paid in the concerned account, these things are made punishable—both by imprisonment and by fine. There is also a provision of a minimum punishment of three months in this particular matter.

Now, Sir, it is very interesting to know how three different groups of people react to the same proposition in different ways. All these people are opposed to this Act and they call it a black Act. But, Shri Bhupesh Gupta in his very typical v/ay has reacted and says that you punish them with a little higher punishment instead of six months and more. Tyagiji wants that punishment to be reduced.

आपने जो अमेंडमेंट दिया है वह भी आपने पढ़ा नहीं है। किसी ने अमेंडमेंट तैयार कर दिया और आपने प्राकर स्पीच दे दी। Amendment No. 49: 'That at page 10, line 31, for the words 'three months' the words "one day" be substituted."

Amendment No. 50: "That at page 10 line 32, for the words 'six months' the words 'seven days' be substituted."

श्री श्रोडम् प्रकाश त्यापी: चव्हाण जी, मैंने जो एमेन्ड-मेन्ट्स मूव की हैं उनके बारे में बात कीजिये। जो चीज मैंने मृव की हैं, उसके बारे में कहिये।

MR. DEPUTY CHAIRMAN: They are all in your name.

SHRI Y. B. CHAVAN: These are in your name.

श्री श्रोउम् प्रकाश त्यागी: उपसभापति जी, मेरा एक पाइन्ट आफ आडंर है। मैं यह कहना चाहता हूं कि जो एमेन्डमेन्ट्स हमने दी है वे हमने यहां पर खड़े होकर पेण की है और उनके लिए हम रिस्पोंसिवल हैं। यह एमेन्डमेन्ट मेरी है और आपने अभी जो बात कही है उससे मेरी ईमानदारी और इंटेथेटी पर हमला किया है। मैं समझता हूं कि यह ठीक नहीं है। एमेन्डमेंट्स हमारे यूप ने और हमने बनाई है और हमारी सहमित से बनी है। दूसरी बात मैं यह कहना चाहता हूं कि मैंने सारी एमेन्डमेन्ट्स में से केवल 47 और 48 को ही मूव किया है। बाकी भैंने मूव नहीं किये। इसलिए आप केवल उन्हीं के संबंध में कहिये।

SHRI Y. B. CHAVAN: I was trying to demonstrate the thinking of the groups here—what amendments you have actually brought is not important. They are amendments of which you have given notice and naturally when you have given notice, they will have to be signed.

The reaction that came from Rajnarain-ji is, he does not want them to be punished at all.

श्री राजनारायण : नहीं)

SHRI NIREN GHOSH: These cheap jibes won't save you.

श्री राजनारायण : यह हंसने की बात नहीं है । श्रीमन्, यह जगह हसने की नहीं है । मैं यह निवेदन करूंगा कि इस सदन को मजाक श्रीर हंसी का श्रुष्टा न बनाया जाय। मैंने यह कहा है कि माननीय सदस्यों को यह कहने का पूरा श्रीधकार है कि वे इसको ब्लैक ला कहें श्रीर इसके तहत जो कम्पलसरी बिपोजिट्स करना बाहते हैं, उसको मत करो । श्री एपित महना कोई पनिष्ममेन्ट है श्रीर उसके लिए सरकार पनिष्ममेंट देती है तो मैं इसको दृष्ट श्रीर पाजी सरकार समझता हूं। यह एक ब्लैक ला है श्रीर इसमें जो कटौती सौ फीसदी श्रीर पचास फीसदी है, इसको हरिगज हरिगज मत मानो । इसके खिलाफ सारे देण में श्रान्दोलन खड़ा होगा श्रीर इसके तहत कभी भी किसी प्रकार की कटौती नहीं होगी । हमारा ऐसा कहना धपराध होता है तो मैं यह श्रपराध कहंगा, बाहर कुंगा ।

SHRI Y. B. CHAVAN: That is your 1 right—I do not want to come in the way— to think that whatever amendment you have brought is right. I would only like to say one thing! Gandhiji in his own days certainly called a black Act a black Act, but if somebody calls this a black Act he does not become one per cent of | Gaudhiji.

MR. DEPUTY CHAIRMAN: The question

श्री राजनारायण: मैं माननीय वित्त मंत्री से यह आनना चाहता हूं कि ओ यह एक्ट बन रहा है, इसकी ओ क्लाजेच हैं उनमें ऐसा कहना प्रपराध में प्राता है या नहीं ?

is:

43. "That at page 10, line 31, for the words, 'three months' the words 'six months' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is :

44. "That at page 10, line 32, for the words 'six months' the words 'one year' be substituted."

The motion was negatived.

 $MR.\ DEPUTY\ CHAIRMAN:$ The question is:

45. "That at page 10, lines 33 and 34, for the words 'one year* the words 'two years' be substituted."

The motion was negatived.

 $MR.\ DEPUTY\ CHAIRMAN:$ The question is :

46. "That at page 11, lines 5 to 9 be deleted."

The motion was negatived.

 $MR.\ DEPUTY\ CHAIRMAN:$ The question is :

47. "That at page 10, line 24, for the words 'six months' the words 'one month' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : TUe question is :

48. "That at page 10, line 24, for the words 'one thousand' the words 'two hundred' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

49. "That at page 10, line 31, tor, the words 'three months' the words 'one day' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: , The. question is ;

50. "That at page 10, line 32, for the words 'six months' the words 'seven days' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Thp question is:

51. "That at page 10, lines 33 and 34., for the words 'one year' the word* 'one month' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

52. "That at page 11, line 8, for the words 'six months' the words 'one month' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

53. "That at page 11, line 8, for the words 'one thousand' the words 'two hundred' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Clause 15—Offences by Companies

SHRI O. P. TYAGI: Sir, I move:

54. "That at page 11, line 13, after the words 'business of the words 'and maintenance accounts of be inserted."

55. "That at page 11, line 13, the words 'as well as the company' be deleted."

SHRI BHUPESH GUPTA: Sir, 1 move:

56. "That at page 11, lines 16 to 19 be deleted."

The questions were proposed.

भी स्रोउम् प्रकाश त्यागी : उपसभापति जी,

भी **डो॰ डो॰ पुरी (**हरियाणा) : पहले ठीक से पढ तो लीजिए।

भी भ्रोउम् प्रकाश स्थाती : मैंने ठीक पढ़ा है । चन्हाण साहब ने तो चालाकी के साथ उत्तर देना है ।

उपसभापति महोदय, क्लाज 15 में भी भ्रापने फिर सजाओं के बारे में भ्रपनी यह तजवीज दी है:

"Where any offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against And punished accordingly."

तो मैं आपके द्वारा चव्हाण साहब से प्रार्थना करूंगा कि कंपनी के बारे में, धौरों के बारे में विशेष रूप से एक बहुत होणियारी की जाती है और वह यह कि जो सोग पाप करते हैं वे ऐसा इसरों के द्वारा कराते हैं, अपने नौकरों के द्वारा कराते हैं और जो पापी आदमी होते हैं वे बच जाते हैं। मेरी प्रार्थना यह है, आप इस प्रकार का कानून बनाइए जिससे मजदूर या काम करने वाला—वह नहीं—जो पीछे कराना है, जो पीछे बैठा हुआ अदमी है, वह भी उसके शिकंजे में आए। इस प्रकार का कानून साम हो मैं सहमत हूंगा और इसमें मैंने थोड़ा सा संशोधन दिया है और उसके अनुसार:

After the words 'business of the words 'and maintenance of accounts of यह भी जोड़ दीजिए। भीर इसी के साथ में "as well as the company" इसका कोई अर्थ नहीं है। इस भव्द को भाप हटा दें तो यह चोड़ा सा खरा बन सकता है। यही भेरी प्रायंना है।

91

SHRI BHUPESH GUPTA: Here I want the deletion of lines 16 to 19 on page 11, in the clause relating to Offences by companies. That is the proviso which »ays:

"Provided that nothing contained in this sub-section shall render any sucli person liable to any punishment, if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence."

In other words it is stated here very clearly that the owners of the companies and the bosses can easily escape by finding a scapegoat or someone to say that the boss did not know it and that he did it and then he will get 3 months or so while the boss will escape. This is the provision you are making. Why pretend that you are providing for punishment? Do you think Mr. Birla who can even pocket so many politicians in the country

SHRI RAJNARAIN: Not politicians; to many Ministers.

SHRI BHUPESH GUPTA: ... yes; so many Ministers and Members of the Opposition also sometimes will not be able to find one or two people to say to the court that Mr. Birla did not know-that the offence was committed that, that he was responsible for it and that he was prepared to take the consequence. Such a person would of course go to jail if at all he goes to jail. But Birla has the key which opens all the jail gates in the country it seems. Somehow or then when a Birla man goes to jail we find that his exit is as quick as his entrance. Birla kticws how to get him out. So I say why you should make such a provision. If a company commits a crime then the man at the top of the company should be responsible; he should have no alibi, no excuse to give if otherwise the company has been found to be guilty. Suppose, Mr. Chavan, your officer commits a very grave crime which involves vicarious responsibility to this House, could

you escape responsibility by saying that you did not know? Surely, Parliament will not accept that plea of yours. As you know for some of the crimes committed by some officials some Ministers had to fall. Even for the crime of a prostitute some Minister had to fall in some country. Why this escape route is kept open to them even without their asking for it, I am surprised. Nobody asked for it. But whenever bureaucrats draw up a Bill like this hon. Members should know the spirit of Big Money hovers over their head with the result we find such provisions in order to allow the big people to escape, people who should be punished. Sir, I need not say very much on this. I do not know what Mr. Chavan will say but I know that he will not accept even this reasonable suggestion.

MR. DEPUTY CHAIRMAN: Do you want to say anything?

SHRI Y. B. CHAVAN: No, Sir.

MR. DEPUTY CHAIRMAN: Amendments Nos...

SHRI BHUPESH GUPTA: On a point of order. I am noticing a very interesting phenomenon. The Mover of the Bill does not even condescend to reply to what we say and we are told democracy by debate. We never thought that democracy is speech from our side and silence from the other side. You should ask him to say some-thing.

: When ever it is thought necessary, he will reply.

SHRI BHUPESH GUPTA: Does he think that the number he is commanding is a substitute for argument? He should take your permission.

श्री राजनारायण: ऐसा लगता है कि जैसा श्राप कहते हैं, उसी के श्रनुसार वे सोचते हैं कि हमें कुछ कहना नहीं है। श्राप उनसे कहिये कि वे जबाब दें।

श्री उपसम्भापितः जब जरूरत समझते हैं तो वे जवाब देते हैं। 54. "That at page 11, line 13, after the words 'business of the words 'and maintenance accuonts of be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is:

55. "That at page 11, line 13, the words 'as well as the company', be dele ted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is:

56. 'That at page 11, lines 16 to 19 be deleted."

The motion was negatived.

Amendment No. 57 was barred.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill.

Clauses 16 to 19 were added to the Bill

Clause 20—Power to call for returns and inspect accounts.

SHRI O. P. TYAGI: Sir, I move:

58. "That at page 12, line 41, the words 'or additional dearness allowance' be deleted."

The question was proposed.

MR. DEPUTY CHAIRMAN : Are you pressing it ?

SHRI O. P. TYAGI: No, Sir. I beg leave to withdraw my amendment.

^Amendment No. 58 was, by leave, with-drawn.

ffor text of the amendment, vide col. 93 supra

MR. DEPUTY CHAIRMAN: The question is :

"That clause 20 stand part of tho Bill."

The motion was adopted.

Clause 20 was added to the Bill.

Clauses 21 to 27 were added to the Bill.

New Clause 28

SHRI O. P. TYAGI: Sir, I beg to move:

59. "That at page 14, after line 21, the following new clause be inserted, namely

'28. Annual Report on the working of the scheme under this Act shall be laid before both the Houses of Parliament every year'."

3 P.M.

उप सभापति जी, इसमें मैंने यह जोड़ा है "Annual Report on the working of the scheme under this Act shall be laid before both the Houses of Parliament every year".

उप सभापति जी, यह प्रथन खासकर मजदूरों धौर कर्म-चारियों का है। जो लोग अपने परिश्रम धौर पसीने की कमाई खाते हैं, दुर्भाग्य से सरकार ने उन्हीं को अपने धाक्रमण का पहला लक्ष्य बनाया है। हम तो यह आशा करते थे कि आप और लोगों को भी उसमें प्रवण्य लपेट खेंगे धौर इस तरह की योजना आपके दिमाग में होगी। अगर आप पहिले इस तरह से मजदूरों के ऊपर हमला नहीं करते तो अच्छा होना।

जहां तक इस स्कीम का संबंध है, ब्राप प्रतिवर्ष दोनों सदनों को इस योजना के संबंध में ब्रपने विश्वास में लेंगे और इस संबंध में जो भी रिपोर्ट होगी वह सदन में प्रायेगी ताकि उस पर चर्चा हो सके। इस सदन में भी यह बीज ब्रानी चाहिए और सदन को कान्की डैंस में लेना चाहिए ताकि ब्रापकी योजना की सफलता और भसफलता के संबंध में विचार प्रकट किया जा मके और इस योजना के संबंध में विचार प्रकट किया जा मके और इस योजना के

[Shri O. P. Tyagi]

पश्चात् कितनी कठिनाई लोगों के ऊपर घाती है, मजदूरों के भ्रनुभव क्या होते हैं, यह यहां बताया जाये ताकि
योजना के प्रकाश में यह सदन भ्रपनी राय भाषके सामने
प्रकट कर सके। यह प्रवसर धापको सदनों को देना चाहिए।
मैंने यह क्लाज जानबूझकर इसीलिए जोड़ा है
भीर मैं भ्राशा करता हूं कि दोनों सदनों का सम्मान करते
इए ग्राप इस संगोधन को श्रवश्य स्वीकार करेंगे।

The question was proposed.

SHRI MONORANJAN ROY: I do not know whether Mr. Chavan will agree to this amendment at the fag end of the Bill. But it is immaterial whether he accepts it or not. They are bound to do whatever they like with the working class. And then the working class will react. My submission is at least you announce in this House your acceptance, if not of this amendment, but the purport of this and say that you will place before Parliament every year a detailed report of the activities under the scheme, how much you have collected, from where, how it has been kept and all those things. And that is the minimum thing that you can agree to.

SHRI Y. B. CHAVAN: Well, Sir, as far as the principle is concerned, there is no objection. But it is not the practice that the annual report of any Act is to be placed on the Table of the House. You have every right to know about the detailed working of the Act and certainly on different occasions the Government will give this information.

SHRI O. P. TYAGI: I asked about an annual report on the working of the scheme.

SHRI Y. B. CHAVAN: I understand; *I* am talking not only about the scheme, but about all aspects of the Act, Parliament can ask for information on any occasion, we can discuss it. You can also give calling attention notices. Therefore, there is no necessity of having an amendment of the Act for this.

MR. DEPUTY CHAIRMAN: The question is :

59. "That at page 14, after line 21, the following new clause be inserted, namely:—

'28. Annual Report on the working of the scheme under this Act shall be laid before both the Houses of Parliament every year'."

The House divided.

MR. DEPUTY CHAIRMAN: AYES—21 NOES—89.

AYES-21

Barman, Shri B. D. Ghosh, Shri Niren Goray, Shri N. G. Gupta, Shri Bhupesh Kumbhare, Shri N. H. Mariswamy, Shri S. S. Mathew Kurian, Dr. K. Menon, Shri Viswanatha Patil, Shri Veerendra Raha, Shri Sanat Kumar Rajnarain, Shri Ray, Shri Rabi Roy, Shri Kalyan Roy, Shri Monoranjan Schamnad, Shri Hamid AH Shekhawat, Shri B. S. Sinha, Dr. Ramkripal Swamy, Shri Subramanian Tyagi, Shri Mahavir Tyagi, Shri O. P. Varma, Shri M. P.

NOES—89

Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M.

Arif, Shri Mohammed Usman

Avergoankar, Shri R. D. J.

Berwa. Shri Jamna Lai

Bhagwati, Shri B. C.

Bhardwaj, Shri Jagan Nath

Bisi, Shri P. N.

Bobdey, Shri S. B.

Buragohain, Shri Nabin Chandra

Chandra Shekhar, Shri

Chaturvedi, Shrimati Vidyawati

Chaudhari, Shri N. P.

Chaurasia, Shri S. D. S.

Choudhury, Shri N. R.

Chowdhary, Shri C. L.

Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram

Dikshit, Shri Umashankar

Gadgil, Shri Vithal

Himmat Sinh, Shri

Imam, Shrimati Aziza

Joshi, Shri Jagdish

Kalaniya, Shri Ibrahim

Kalyan Chand, Shri

Kamble, Prof. N. M.

Khan, Shri Khurshed Alam

Khan, Shri Maqsood Ali

Kripalani, Shri Krishna

Krishan Kant, Shri

Kulkarni, Shri A. G.

Kulkarni, Shrimati Sumitra G.

Mahanti, Shri B. K.

Majhi, Shri C. P.

Makwana, Shri Yogendra

42 RSS/74-4.

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lai

Mehta, Shri Om

Mishra, Shri R. K.

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Sineh

Narasiah, Shri H. S.

Natarajan, Shri C. D.

Nawal Kishore, Shri

Nizam-ud-Din, Shri Syed

Nurul Hasan, Prof. S.

Parashar, Shri V. R.

Patil, Shri Deorao

Pradhan, Shrimati Saraswati

Punnaiah, Shri Kota

Puri, Shri D. D.

Rachaiah, Shri B.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa

Reddi, Shri K. Brahmananda

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Roshan Lai, Shri

Saleem, Shri Mohammad Yunus

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Sharma, Shri K. L.

Shastri, Shri Bhola Paswan

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri I. T.

Singh, Shrimati Tahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Niranjan Singh, Ranbir Singh, Shri Sultan Sinha, Shri Awadheshwar Prasad Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Trivedi, Shri H. M.

Varma, Shrimati Narayani De^i Manan.-lal

Wajd, Shri Sikander Ali

The motion was negatived.

Clause 1-Short Title, Extent and Commencement

SHRI O. P. TYAGI: Sir, I move:

1. "That at page 1, lines 5 and 6, for the word 'Compulsory' the word 'Voluntary' be substituted.'

SHRI BHUPESH GUPTA: Sir, I move.

2. "That at page 1, lines 5 and 6, for the words 'Additional Emoluments (Compulsory Deposit)' the words 'Additional Burdens on the Working People and Compulsory Wage Freeze' be substituted."

The questions were proposed.

श्री स्रोउन् प्रकाश त्यागी: उपाध्यक्ष महोदय, मेरी प्रार्थना चव्हाण साहब से है कि किसी बात को तो वह स्वीकार करें। इस समय देश में सब से प्रमुख चीज यह है कि माज देश में इतनी महंगाई हो रही है। मैं जानता हुं कि अगर वह इस विधेयक में जिस को दे ले आये हैं कोई संशोधन भी स्वीकार कर लेंगे तो उलझन में कंसेंगे इसलिए वे किसी भी संशोधन को स्वीकार करने के मुढ में नहीं हैं, किन्तु ग्राप की ग्रात्मा अवश्य इस को स्वीकार करेगी...

SHRI BHUPESH GUPTA: Sir, I rise on a point of order. He said "Atma". No such "Atma" is existing there.

श्री भैरों सिंह शेखावत: ब्रात्मा नहीं, प्रेतात्मा।

SHRI SUBRAMANIAN SWAMY: What is your ruling on that?

MR. DEPUTY CHAIRMAN: There cannot be a ruling on that.

श्री राजनारायणः भृत ग्रात्मा है।

श्री श्रीउम् प्रकाश त्यागी : इस समय देश में महंगाई विशेष रूप से इतनी तेजी से बढ़ रही है कि आप मजदूरों को तो छोड़ दीजिए जो साधारण व्यक्ति हैं, मेम्बर पालियामेंट यहां बैठे हैं, अगर वह ईमानदारी से रहते हैं भौर कोई गडबड नहीं करते तो उनको भी अपने घर का खर्च चलाने में कठिनाई हो रही है। मजदूरों की स्थिति तो बहुत ज्यादा दयनीय हो रही है। तो मेरी प्रार्थना है कि इस बढ़ती हुई महंगाई के कारण ही आप महंगाई भत्ता देते हैं और जब आप महगाई भत्ता देते हैं तो आखिर उसके पीछे ब्रापका परपज क्या है। उसका मतलब होता है कि वह गरीब उस महंगाई का मकाबला कर सके श्रीर श्रपने घर का खर्च श्रासानी से चला सके। इस कारण ही आप उसे यह सहायता देते हैं। इस उद्देश्य से ही उसके वैतन में महंगाई भत्ता दे कर ग्राप यह सहायता उसकी करते हैं। लेकिन बाप यह चीज ला कर प्रगर यह तर्क दें कि ग्रगर यह उस की जेब में पह जायगा तो महंगाई बढ़ेगी और फिर दाम बढ़ने के कारण बावाज बायेगी कि महंगाई भक्ता और बढ़ाया जाये तो इस प्रकार का एक सर्किल चल जायगा। मैं समझता हं कि यह आपका आर्गुमेंट बिलकूल लंगड़ा है, थोथा है।

जहां तक मजदूरों का संबंध है आप महनाई को रोकने के लिए जहां और उपाय हैं वह करें तो उसे रोक सकते हैं। मैंने जैसा गुरू में भी कहा था और अभी भी कहता हूं कि महंगाई रोकने के लिए आपके पास जब तक उत्पादन न बढ़ें, उत्पादन की वृद्धि नहीं होगी तब तक महंगाई आपके काबू में आयेगी नहीं। उत्पादन घटता चला जा रहा है और आपकी मुद्रा का प्रसारण बढ़ता चला जा रहा है, कैसे उसको रोकेंगे? लगभग 7 हजार करोड़ रुपये से ज्यादा इस देश में काला धन है।

SHRI NIREN GHOSH: No, it is much more than that. It is more than Rs. 14,000 to Rs. 15,000 crores today.

श्री रवी रायः 10 हजार करोड़ से 15 हजार करोड़ तक काला धन है।

श्री श्रोउम् प्रकास त्यागी : क्षमा कीजिएगा, 15 हजार करोड़ है। मैं समझता हं कि जितना धन बाहर आपका हवाईट मनी के रूप में है उससे ज्यादा ग्रंडर ग्राउंड है। जब तक वह काले धन के रूप में चल रहा है तब तक महंगाई ग्रापके काव में नहीं होगी। वेचारे गरीब सोगों को उस महंगाई से मुकाबला करने के लिए जो कुछ भाप उनको सहायता दे रहे हैं उसे ग्राप छीन रहे हैं। इससे ज्यादा बड़ा अन्याय कोई नहीं कर सकता उन मजदरों ग्रीर गरीबों के साथ में । इसलिए भेरी भ्रापसे प्रार्थना है कि उन मजदूरों को मत मारो । उनके ऊपर हाथ उठाग्री जो इस देश में महंगाई के कारण हैं। श्राप की पब्लिक ग्रंडरटेकिंग्ज उत्पादन क्षमता के शतसार नही चल रही हैं। भ्रापके यहां बिजली नहीं है। कोयला होते हुए भी सबको नहीं पहुंच रहा है। उत्पादन के साधनों को बढ़ाने के लिए, उत्पादन बढ़ाने के लिए, काले धन की कंट्रोल करने के लिए, अपनी ऐफिशियेंशी बढ़ाने के लिए आप प्रयत्न कीजिए। महंगाई काव में या जाएगी। लेकिन महंगाई को रोकने के लिए ग्राप मजदरों को मार रहे हैं। यह दलील, यह यक्ति मेरी समझ में नहीं माई। मेरी प्रायंना है कि घापने जो लिखा है-दि ऐडीशनल इमोल्युमेंट्स कंपल्सरी डिपाजिट बिल. इसमें 'कंपल्सरी' के स्थान पर ग्राप 'बालंटरी' कर दीजिए ताकि जो मजदर, इस स्थिति में हो कि वह जमा नहीं कर सकता हो वह इससे छट जाए। ग्रापकी इस योजना के लिए मैं समझता हं कि देशभक्ति है इस देश में। देशभक्ति

का अभाव नहीं है। देशभन्त आपकी इस योजना का स्थाल करेंगे। भाज देश के तमाम ग्रापकी इस योजना में सहायक होंगे स्फीति महंगाई कम हो. सुद्रा पाया जा सके. इसमें हर देश भक्त आदमी आपका साथ देने के लिए तैयार है। परन्त इसके नाम पर गरीबों को मत मारो, उनको दो टाइम रोटी खाने दीजिए । उनके बच्चों को पढ़ने दो, विवाह शादी के लिए उनके ऊपर ग्रापत्ति मत लाग्नो। स्थिति ज्यादा दयनीय है । मझे डर लगता है कि बाप ऐसी स्थिति न ले श्रायें कि इस देश में जो गुण बचा है वह भी न रहे।यह धापका सौभाग्य है कि इस देश में उस संस्कृति की मान्यता वाले लोग हैं जो कि शान्ति प्रियवादी हैं, अहिसात्मक हैं । अहिसात्मक वातावरण इस देश में है। अगर यह बातावरण किसी और देश में हुआ होता तो उस देश में चिली, चाइना और रिषया वाली स्थिति उत्पन्न हो जाती। हमारे देण में ऐसा नहीं हो सकता है। परन्तु भ्राप उसी तबके को जो ज्यादा दुखी है. ज्यादा परेणान है उसी को परेशान कर रहे हैं ग्रीर भगर उसको रास्ता कहीं दसरा मिल गया तो अच्छा नहीं है। मैं चन्द्रशेखर जी को धन्यवाद देता है कि उन्होंने बड़ी दृड़ता के साथ कहा कि ब्राज समुचे देश में एक नेता है जिसने उस श्रोर संकेत किया है, श्रन्यथा देश में श्रराज-कता, खनी कान्ति हो जाएगी झगर समय पर आपने महंगाई, भ्रष्टाचार पर काब नहीं पाया धीर वह है श्रद्धेय जयप्रकाण नारायण बाब जिसका श्रान्दोलन ग्राज चल रहा है। माफ कीजिएगा, एक आदमी है जो आपको संकेत कर रहा है, लेकिन धाप उन्हीं का इलाज करने के लिए तैयार है। बाइ सुख रही है, बाइ के पौधे को हरा करने के लिए इस बिल के द्वारा बाह के पौधों पर पानी छिडकने की कोणिश कर रहे हैं। जह तक पानी की एक बंद भी नहीं जाएगी भ्रौर में समझता हूं कि इस विधेयक के द्वारा बाप इन्फलेशन रोक सकेंगे इस देण में, यह बापका स्वप्न है, मृग-मरीचिका है जिसके पीछे खाप बौड़ रहे हैं। में समझता हूं कि मेरा जो संशोधन है कि 'कंपल्सरी' की जगह 'वालंटरी' कर दिया जाए, आणा है कि आप इसे स्वीकार करेंगे ।

SHRI BHUPESH GUPTA: I have been more realistic. After killing a man it is no use trying to offer him birthday, greetings. Already so many provisions have been passed. Voluntarism is gone. What is the use of calling it voluntary?

[Shri Bhupesh Gupta] It is all compulsory, coercive and absolutely preposterous. If you like for the sake of nomenclature to put 'voluntary' in it, it will be the greatest hoax in the country. The Bill is all compulsory. You cannot transfer a wine shop of contraband brand into a sweetmeat shop by putting up a signboard to that effect. Therefore, I have given the name which exactly fits in. I have said that instead of calling It "Additional" Emoluments (Compulsory Deposit) Bill, call it by "Additional Burdens on the Working People and Compulsory Wage Freeze Bill" . . .

SHRI NIREN GHOSH: And also Wage Cut Bill because the money value will go down.

SHRI BHUPESH GUPTA: His idea is quite right. I have given this name. You say that your motto is Satyameva Jayathe. But this Bill bears the name which is the definition of falsehood. That is why there is nothing decent in it. If you people believe in the Satyameva Jayathe philosophy of yours and if you do not want to violate it in the same way you have violated your election pledges day after day, then you should accept my suggestion. I have done a good turn to you by giving this description. Why not call a spade a spade? Why do you lack that moral courage? Why do you want to be a highway man by pretending as if you are a priest in the Lakshmi Narayan temple? You want to be a ballerina when you are in fact the ugliest and not even worthy of sight. I cannot understand all these things. Why don't you call it by proper name? This is what I have provided and Mr. Chavan should congratulate me.

I did not wish to say much. But it should be known to the country that here you are passing this measure with your strength of press button majority. We are all passing a measure which is unheard of in a situation of this kind. Under the hypocratic grab of containing inflation, you are adopting a preposterous posture of attacking the working people. We are passing a measure which, while leaving out Tatas

and Birlas and their personal income, the smugglers, the black-marketeers, merchants of black money and the corrupters of our public life, comes down heavily upon the great working people of our country in total disdain of all the norms that we cherish and value. Here we find Mr. Chavan, in the name of fighting inflation, is passing a measure which will add to the suffering, privation, hardship and denials of our working people. After all what are you freezing? What you are taking away in the name of compulsory deposit is not the super profit, is not the earning of some parasitical class. You are taking away from the working people of our country who by their toil are producing fortunes for this country and yet they are starving and suffering and standing in the lines of unemployment queue. You are taking away from them their morsel of food and in return you are giving them on the one hand high prices and highest cost of living, highest wheat and everything.

And, on the other hand, when by their straggle they got some money, some little gain, by way of dearness allowance or increased wages, you come as the Pindaris and the raiders on their homes in order to grab that money and run away with it. This is not democracy. Sir, this Government is, of course, going the whole hog along the rightist path in the economic field. Sir, it has now decided to go that way. Sir, it has broken its own pledges, it has gone back on its own election mandate. and today, it has chosen to attack the people right and left and to attack them cruely and cynically and without caring as to what would happen to their future, to their children and to their children's children. Sir, the crisis is what they have created and the burden of the crisis is passed on to the common man.

Sir, I could have understood if the President's salary was taxed and a compulsory deposit of seven to eight thousand rupees had been taken away from the President's salary of ten thousand rupees; I could have understood if a compulsory deposit of about four thousand rupees

had been taken away out of the Governor's salary of five thousand rupees; and 1 could have understood if, in the name of the Compulsory Deposit Scheme, the Birlas, Tatas, Dalmias, Jains and the smugglers and the blackmarketeers of the country, had been touched with a view to getting their personal income compulsorily deposited into the exchequer to use it for the cause of the nation and for the purpose of fighting the present inflation. Nothing of that kind! Go and attack the working class; go and attack the employees; go and attack the workers; go and rob them of their barest earnings and put them to suffering, break their strike, attack them after the strike is broken and rob their homes and put them to humiliation, put them in acute suffering and in difficulties of all kinds. This is what they do and this they call democracy. Sir, nothing is more preposterous than this. Therefore, I have given these amendments... (Interruptions). Sir, I would ask them whether they have consulted their wives. Sir, I would like to say: "Go and consult your wives. Lady Members, go and consult your husbands ..."

SHRI OM MEHTA: Sir, did he consult his wife?

SHRI BHUPESH GUPTA: You see, I would not say anything about my friend, Shri Om Mehta, because, obviously, he believes in consulting other people's wives. Sir, I am asking them to consult their own spouses and come to the conclusion as to what they feel. You have children, some of you, and you are not in such a disadvantageous position as I am. So, consult them; consult them and ask them as to what they feel. Mr. Chavan, you may have no children. But many of the Members here have children and they are proliferating. Let them ask them as to what they feel about this. They will oppose it; the housewives will oppose it; and their relatives will oppose it. Well, Sir, I know that the press button democracy has been so vulgarised, so brutalised and so degraded that within twinkling of an eye, with the whip of the Congress Party,

democracy on the other side of the House will come into action in order to sanction this civil and uncivil and savage attack on our working people. At least, do so by adopting this title, because that will accord with the caps that you wear. Do not try to borrow something from some-body with a view to concealing your identity, odious as it is. Therefore, I have moved amendment and I know, Sir, that you will put it to vote. Let us see how truth takes care of these amendments.

MR. DEPUTY CHAIRMAN: The question is:

1. "That at page 1, lines 5 and 6, for the word 'Compulsory' the word 'Voluntary' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

2. "That at page 1, lines 5 and 6, for the words 'Additional Emoluments (Compulsory Deposit),' the words 'Additional burden on the working people Wage Freeze' be and Compulsory substituted."

The House divided.

MR. DEPUTY CHAIRMAN:

AYES-20 NOES-90

AYES-20

Barman, Shri B. D. Ghosh,

Shri Niren Goray, Shri N. G.

Gupta, Shri Bhupesh Koya,

Shri B. V. Abdulla Kumbhare,

Shri N. H. Mariswamy, Shri S.

S.

Mathew Kurian, Dr. K. Menon, Shri Viswanatha Patil, Shri Veerendra Raha, Shri Sanat Kumar Ray, Shri Rabi Roy, Shri Kalyan Roy, Shri Monoranjan Shekhawat, Shri B. S. Sinha, Dr. Ramkripal Swamy, Shri Subramantan Tyagi, Shri Mahavir Tyagi, Shri O. P. Varma, Shri M. P.

NOES-90

Abid, Shri Qasim Ali
Adivarekar, Shrimati Sushila Shankar
Alva, Shrimati Margaret
Amla, Shri Tirath Ram
Anandam, Shri M. Arif, Shri
Mohammed Usman Avergoankar,
Shri R. D. J. Berwa, Shri Jamna Lai
Bhagwati, Shri B. C. Bhardwaj,
Shri Jagan Nath Bisi, Shri P. N.
Bobdey, Shri S. B.
Buragohain, Shri Nabin Chandra
Chandra Shekhar, Shri
Chaturvedi, Shrimati Vidyawati
Chaurasia, Shri S. D. S.
Choudhury, Shri N. R.

Chowdhary, Shri C. L. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balratn Dhabe, Shri S. W. Dikshit, Shri Umashankar Gadgil, Shri Vithal Himmat Sinh, Shri Imam, Shrimati Aziza Joshi, Shri Jagdish Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M. Khan, Shri Khurshed Alam Khan, Shri Maqsood All Kripalani, Shri Krishan Kant, Shri

Krishna Krishan Kant, Shri Kulkarni, Shri A. G Kulkarni, Shrimati Sumitra G. Mahanti, Shri B. C. Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lai Mehta, Shri Om Mishra, Shri R. K. Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Munda, Shri B. R. Musafir, Shri Gurmukh Singh Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Parashar, Shri V. R. Patil, Shri Deorao Pradhan, Shrimati Saraswati Punnaiah, Shri Kota Puri, Shri D. D. Rachaiah, Shri B. Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Reddi, Shri K. Brahmananda Reddy, Shri K. Raghunatha Reddy, Shri Mulka Govinda Roshan Lai, Shri Saleem, Shri Mohammad Yunus Savita Behen. Shrimati Sharma, Shri K. L. Shastri, Shri Bhola Paswan Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal

Singh, Shri Kameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shri Nathi

Singh, Shri Niranjan

Singh, Shri Ranbir

Singh, Shri Sultan

Sinha, Shri Awadheshwar Prasad Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasad

Totu, Shri G. C.

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manaklal

Wajd, Shri Sikander Ali

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Y. B. CHAVAN: Sir, I beg to move.

"That the Bill be passed."

The question was proposed.

SHRI S. S. MARISWAMY (Tamil Nadu): Sir, I would like to remind our great Finance Minister of an episode from the Ramayana. Sir, when King Dasratha was advised by his ministers that he could take back the promises given to Kaikai, he replied that he did not want to commit the sin of all the sins. He said that whatever he gave with his right hand, he should not be accused of taking it back with his left hand. He said, 'If I do like this, that will be the worst crime possible. I have given the promises and I would not take it even if 1 have to die or. account of that". Accordingly, Sir, he did not withdraw the promises. As a result, he had to give his life. That is the tradition that this country had built up. And now here the Government is, in one stroke, taking back whatever concessions it gave to the workers. The Bill that you have passed today is a breach of trust. It is a break of all the promises

[Shri S. S. Mariswamy]

that you make on the floor of this Parliament. This is an anti-people Bill. This is an antiworkers Bill. I would urge upon the Finance Minister to withdraw this draconian measure.

श्री महाबीर त्यागी (उत्तर प्रदेश): श्रीमन्, इस बिल की बहम में मैंने हिस्सा नहीं लिया लेकिन यह समझता हं भ्रपने कलंब्य को भ्रदा करना चाहिए । पहली बात तो यह है कि चच्हाण साहव को मैं बताऊं कि उनकी मिनिस्ट्री से मेरा भी 2 वर्ष तक संबंध रहा है, रेवेन्यू एण्ड एक्सपेंडिचर मिनिस्टर की हैसियत से ग्राफिसरों से सम्पर्क रहा है ग्रीर उन मामलों पर बहस श्रीर बातचीत करता रहा हं। मेरा तजुर्बा यह कहता है कि चव्हाण साहब की बदिकस्मती है कि उनके जमाने में उनकी मिनिस्ट्री के स्टाफ में कुछ ऐसा डीटेरि-द्यारेणन हो गया है कि वहां कुछ सलाह देने वाले शायद नहीं रहे, दरना यह कोई बात नहीं थी कि यह दिया जाय । पालिसी यह नहीं थी कि डियर-नैस एलाउन्स दिया जाय । क्योंकि लोगों का गजारा मध्किल से हो रहा है, एजिटेशन हमा भौर इसलिए डियरनैस एलाउन्स दिया गया। फिर क्यों सलाह देदी कि इसको वापस लेलो ? या तो इतना ज्यादा दे दिया ताकि आप पापुलर हो जायें । क्यों इतना ज्यादा डियरनैस एलाउन्स दिया था ? डियरनैस एलाउन्स उतना दिया जाना चाहिए था जितने में कि गुजारा हो सके ग्रौर इंक्लेशन न हो। ग्रापने जो डियरनैस एलाउन्स दिया है उसको भ्राप समझते हैं कि उससे इंग्लेशन होगा ? मेरी राय यह नहीं है क्योंकि मैं समझता हं कि प्रगले साल इस गिरानी के जमाने में लोगों को और भी मसीबत उठानी पड़ेगी क्योंकि इंफ्लेशन तेजी से चल रहा है। ऐसी हालत में उनको मजबूर करना कि वह डियरनैस का हिस्सा वापस करें, जमा करा दें, यह कोई अक्लमन्दी की बात नहीं हुई ?

Vice-Chairman (Shri Bipin Pal [The Dass) in the Chair.]

प्राप मुझे माफ करेंगे, मेरे दिमाग में पुरानी बात आती है। एक बात मैं यह कहना चाहता हूं कि यह बिल 'तो पास हो ही, गया, है और अब

इसमें कोई चारा नहीं है, मैं तो सिर्फ रिकार्ड करने के लिए इसका विरोध कर रहा है। मैं एक बात भापसे कहंगा कि भापने जो रुपया दिया है उसको ग्राप वापस ले रहे हैं और लोगों से कह रहे हैं कि इसको जमा कर दीजिये। इस तरह से सब के लिए अलग-अलग एकाउन्ट खोलने पहेंगे। कई करोडों एकाउन्ट खोलने होंगे । यगर एक एकाउन्ट की कीमत एक एक रुपया भी हो तो करोड़ों रुपया ग्रापको खोलने के लिए चाहिये। फिर उसको हैन्डिल करने के लिए लाखों ग्रादमी की जरूरत होगी क्योंकि मामुली आदमी इसको हैन्डिल नहीं कर सकता है, पढ़े लिखे आदमी ही हैन्डिल कर सकते हैं। लाखों ब्रादिमयों को ब्रापको पांच सौ श्रीर हजार रूपया माहवार तनख्वाह पर रखना होगा जो इन तमाम हिसाबीं को रखेंगे। गवर्नमेंट में जमा किया हुम्रा रूपये का हिसाब रखेंगे भीर इस तरह से करोड़ों का हिसाब खुलेंगे। करोड़ों हिसाबों को लिखने के लिए करोड़ों भादमी नये चाहियें : इस तरह से इन नये भादिमयों को तनस्वाह देनी पहेगी, डियरनैस एलाउन्स देना पडेगा धौर इस रुपये की ग्रदायगी के लिए खर्च करना होगा ग्रीर कई तरह के हिसाब रखने होंगे । इसलिए मेरा सुझाव यह है चव्हाण साहब से--चंकि बिल तो पान हो ही गया है—लेकिन मेरे सुझाव पर वे जरा गौर करलें ग्रौर ग्रपनी मिनिस्ट्री के ग्राफिसरों से भी सलाह कर लें । बजाय एकाउन्ट खोलने के बेहतर होगा कि अगर उन लोगों को कैश सर्टिफिक्ट दे दिया जाय जिसमें तारीख लिखी हों कि फलां-फलां किस्तों में ग्रदा होगा। इस तरह से ब्रापको हिसाब रखने में भी दिक्कत नहीं पड़ेगी। जिसका झाप रूपमा जमा करेंगे उससे रुपया लेने के बाद हाथों-हाथ कैंग सर्टिफिकट भी दे देंगे और उसमें यह चीज हो कि यह कैश सर्टिफिकट दो वर्ष के लिए हैं, इतने किश्तों में कैश हो जायेगा धौर इसका रुपया जहाँ चाहो ले लो। इस तरह से जमा कराने वालों को दिक्कत नहीं पड़ेगी। कैश सर्टिफिकट तैयार है पोस्ट म्राफिस की तरफ से ग्रौर जो खरीदना चाहे उसको आसानी से मिल गया। जिन लोगों ने रूपया जमा कराया है उन लोगों को भी ग्रापना रुपया बापस लेने में भी दिक्कत नहीं पड़ेगी कैश सर्टिफिकट द्वारा उनका रुपया योर

ट्रैजरी से वापस मिल जायेगा । यह श्रासान करके भाप एक प्रैक्टिकल चीज कर सकते हैं। इस तरह से मेरा सूझाव है और आपका पुराना एसोसिएट होने के नाते से ग्रापको सुझाव देता हूं ग्रीर मेहर-बानी करके आप इस पर गौर कर लें। इससे गवर्नमेंट का रूपया बच जायेगा और लोगों की मुसीबत भी कम हो जायेगी । अपना रुपया लेने के लिए गये और जल्दी रुपया मिल गया। यह एक बासान तरीका है मेरी राय में और बाप मेहरबानी करके विना इस बात को समझे हुए कि यह राय विरोधी दल से प्राई है, मुझे ग्रपना ग्रादमी समझकर इस पर गौर कर लीजिए।

SHRI BHUPESH GUPTA: Sir, we are at the end of a chapter which will be remembered with profound regret and deep resentment in the years ahead. Sir, unfortunately, we could not stall and kill this j measure, not because we lacked any moral fibre, but because we suffered on account of numbers. It is the battle which has been won by the Government not on a moral plane, but on the plane of sheer brute majority which is misused¹ in the parliamentary institution, in the process denigrading the credibility of such institutions. At a time when the economic field is facing an unprecedented crisis and our parliamentary democracy, as we understand it or whatever it is, with its limitations and so on is faced with threats from all quarters including the behaviour of the ruling party and the Government, we are passing a measure of this kind. And the I social impact of it would be entirely negative. Sir, Mr. Chavan said that he would be raising Rs. 450 crores with the help of this measure. Rs. 450 crores is not a very big sum if you take into account the superprofits and the accumulation with the multimillionaire class and the traditional income generated in agriculture as a result of the developmental activities which are being cornered by the landlords and rich peasants. It has been pointed out by expert committes that by putting agricul- [rural tax, we could easily collect nearly Rs. 1.000 crores from the agricultural sec- I

tor, mainly from the rural rich landlords and kulakas.

Sir, it has also been pointed out that if we had properly taxed the multi-millionaire class, the corporate sector, we could have collected many times more than the amount now collected. Even today, our tax arrears in gross come to about Rs. 800 crores of which, according to them, the effective areas-I do not know what it means-come to Rs. 450 crores. It is, therefore, quite easy to raise this sum by stepping up the taxation measures and by enforcing such measures, if necessary amending certain aspects of the law and the Constitution. The Government has not taken that line. It has taken what comes to it very handy. It is the measure which is born in the arrogance of monopoly of political power in the hands of one party, which regards the entire Opposition, irrespective of what the Opposition stands for, which counts only on its own word and not on logic, not on reason and not on what the people feel. People even belonging to their party will not give them support. This is not the way of democracy. Today, we are writing a very black chapter in the annals of our parliamentary institution. That is why [have risen to raise my voice of protest against this waywardness of our parliamentary institution, not because we have chosen the path but because they want to drag it in this manner. Sir, what will the people think? What will the people outside, who are suffering, who are trekking today from the villages to the towns, who are in the agony of starvation, who are swelling the ranks of the unemployed, think? They will think that it is their parents, their brothers and sisters, the bread-earners, who are subjected to suffering by this Government. This will cause much more suffering than to which they are already subjected to. That is how they will look at the parliamentary institution. They will not look at us that because we are Members of Parliament, we are always divine. They will judge us by our action. And how do they feel?

[Shri Bhupesh Gupta] They will feel that the Indian Parliament, in the 28th year of the country's independence, is conpletely oblivious of the difficulties and sufferings, of the sorrows and miseries of the millions of our people, and that the parliamentary sanction is sought and is given because of the majority of ruling party to pass a measure of this kind. That is how they will take us. The hiatus between the parliamentary institutions on the one hand and the masses on the other will grow and the gaps will widen. And, yet, we find the hon. Members talking about parliamentary institutions. You discrediting our institution. You are instigating our people against our institution. You are creating a wide gap between what we preach and talk and do in this House on the one hand and what the masses feel and look forward to on the other. That is why, I say, I am very much opposed to it. Sir, the last valedictory word vou must take. 1 am not a retiring Vice-President so that I can make a brief speech wherein I can take note of corruption.

Sir, here I want to point out to you very frankly that this measure will never sell in the country and I am sure, if it were on the eve of the elections, you would never have dared to pass this measure. Today you know that elections are one and a half year ahead and, therefore, you can take liberty of that situation in order to experiment with a measure of this kind. But. people will never accept it.

Sir, 1 rise to call from the forum of this House our workers, our employees and other sections of our working people to rise in revolt against this measure wherever they can to protest against this measure, create a spirit of defiance wherever they can and in whichever manner they can. It is better to fight and, if necessary, to die on one's feet than live on one's knees. And, I am clear in my mind that our trade union movement, our working class movement and our employees' movement both in the Government sector and in the r.on-Government sector, who have | created a fighting tradition, will forge their; unity and come together in the common J

protest and struggle against this heinous measure which by no canons of decency or democracy could at all be supported. Sir, this is the only hope now. We have failed by the people insofar as this measure is concerned but, I am sure, people have not failed by Parliament and they shall assert their sovereign right on an appropriate occasion in an appropriate manner so that some such shame and disgrace does not come in order to tarnish the image of our parliamentary and democratic institutions and tradition.

(Time bell rings).

Sir, before I sit down, as you have been ringing the bell, 1 want to say that this measure has a significant note about it. It is a challenge to our working people. It exposes this Government. It exposes this Government as one which has lied to the people, the Government which lies to the people at the time of the election, and behaves in this manner after the election, a Government which incorporates in a measure of this kind the philosophy of the Tata memorandum, or the Birla friends or the resolution c-f the Federation of Indian Chambers of Commerce and Industry and the multi-mil-lionaries class, is worthy of utter condemnation and criticism on the part of the people. That is what should be done. I know, Sir, many people on the other side of the House, certainly their supporters, do not support a measure of this kind; they are unhappy, they are sorry, but they have allowed for the time being their loyalties, their party loyalties and their affiliation to the organisation. It is understandable. To have the power of that judgment, they have been silenced but their feelings have not been subdued Sir, once again. I am sure that they will reassert when it comes in future days to fight for such a cause. Therefore, I am speaking, I know, for all sections of the working people. I am not speaking for my party alone, or, for that matter, any other party. I am speaking for the people of our country, the working people, in particular, of our country, who

divided among the parties we represent in this House but who are united in their bold and solid condemnation of a measure of this kind

AN HON. MEMBER: Hear, hear.

SHRI BHUPESH GUPTA: Sir, this measure shows the utter bankruptcy of the i Government. They do not know how to fight inflation. They are imitating from the copy books of Heath in England and of Nixon who has gone down in history, in order to pass a measure of this kind in the name of curbing inflation. (*Time bell rings.*) Yet they do not know that such measures in England did not stop inflation but gave it a fresh boost, nor in the United States of America where inflation rose by 13 per cent. Why have you gone in for that?

(Time bell rings).

Sir, now before 1 give any suggestion and before I sit down, I would like to say a few things. This is all that I can do. You are very anxious, I believe, Sir, are in a fortunate position like me, because you do not have to put any compulsory deposit. So, your feelings I can understand. I can understand my feelings also.

(Time bell rings).

THE VICE-CHAIRMAN (SHRI BIPIN PAL DAS): Others are waiting.

SHRI BHUPESH GUPTA: Others will speak. I want others to speak. I have asked Shri Rajnarain to speak as long as he likes. Sir, I suggest the wage freeze Ordinance should be withdrawn. Now, it is not Ordinance, it is law. It should be inoperative. The President should not give assent to it. The new President, who has been installed in the Rashtrapati Bha-van, to whom the other day the Congress General Secretary introduced a tax-dodger from Tamil Nadu, will do well not to give his assent to this measure.

Vigorous measures should be taken to combat inflation and bring down the prices.

- (i) Immediate demonetisation to mop up the black unaccounted money that is playing havoc with the country's economy.
- (ii) Nationalisation of essential industries like sugar, vegetable oil and cotton textiles in order that private profiteers do not play with the production of essential commodities to mint money for themselves and inflict misery on the people.
- (iii) Public distribution of foodgraias by State take-over of wholesale food-grahs, trade, compulsory procurement of marketable surplus of foodgrains with the landlords and rich producers, vigorous dehoarding of hoarded stocks, and distribution of foodgrains, sugar, oil, cloth, fuel and other essential commodiies through shops at all industrial establishments and depots in villages under the supervision of popular committees.
- (iv) The peasant producer must be guaranteed remunerative price for his produce, salvaged from the fleecing grip of the speculative trader and assured the supply of agricultural inputs.
- (v) Speculative credit by banks and financing institutions should be totally prohibited.
- (vi) Stopping all non-development advances to State Governments.
- (vii) Realising the unpaid dues of over Rs. 146 crores, unpaid electricity dues.

{Time bell rings).

These things should be done. These are some of the measures I have suggested for fighting inflation and, above all, to fight inflation, corruption must be ended ruthlessly from all the spheres of our public life, specially in the centres of political power and decision making.

श्री राजनारायण: श्रीमन्, जिस रूप में बाज इस विधेयक को कानून की शक्त देने के लिए सरकार प्रयत्नशील है, मैं उसका योर विरोधी हूं

[भी राजनारायण]

और मैं सोच रहा था कि प्राखिर इस सरकार को कौन सा विशेषण दिया जाए । ऐसा हमको लगता है कि जैसे इतिहास में तुगलक हुआ है, कभी राजधानी दिल्ली से दौलताबाद ले गये, फिर दीलताबाद से दिल्ली लाये, यह सरकार ग्राज त्रगलकी ग्रक्ल से काम कर रही है ग्रीर जैसे शुत्र-मुर्ग बालु में सिर गाइकर नाचता है-सिर नीचे करता है, स्रीर पैर ऊपर करता है-उसी तरह से यह सरकार शृत्र-मृगं की तरह नाच रहा है। मैं ग्राण्चर्यचिकत है कि क्या इससे भी बढ़कर कोई णुकर मस्तिष्क की सरकार होगी। ब्राखिर इस सरकार ने जो पहले कमं किये हैं उनको थोड़ा देखा जाय कि ग्रगर सरकार सुद्रा स्कीति को रोकना चाहती है, अगर सरकार मंहगाई को रोकना चाहती है, धगर सरकार सामाजिक न्याय की प्रतिष्ठा करना चाहती है तो सरकार ने उसके बदले क्या काम किये हैं, इनके पहले के कामों को देखकर हो हम इसक: ग्रंदाज लगायेंगे।

श्री महाबोर त्यामी : डेफिसिट फाइनेंसिंग किया है।

श्री राजनारायण: सरकार को जो सुझाव दिए गये हैं, एक भी मुझाव पर सरकार ने काम नहीं किया है और पता नहीं कहां से एक बेहदा विद्येयक यहां पर आ गया-एँटी पीपूल, ऐन्टी लेबर जो है और जिसको बहुत से लोग सरकारी पक्ष में भी नहीं समझ पा रहे हैं कि माखिर है क्या। क्या है इसमें ? इस विधेयक की मार किन पर पड़ेगी ? हम किसके लिए खड़े हैं ? हम क्या चाहते हैं ? किसी बात को लेकर मंत्री सफाई के साथ बावें। मैं पूछना चाहता हं कि बाखिर मजदूरों के मंहगाई भत्ते को क्यों बढ़ाया जाता है ? महंगाई बढ़ती है इसलिए बढ़ाया जाता है। एक तरफ हम लोगों का महगाई भत्ता बढ़ा रहे हैं ग्रीर दूसरी तरफ हम यह कहें कि नहीं हम उसमें कटौती 50 फीसदी कर देंगे । एक तरफ हम यह कहें कि हम मजदूरी बढ़ा रहे हैं, कर्मचारियों का बेतन बढ़ा रहे हैं और दूसरी तरफ यह कहें कि इसमें शतप्रतिशत कटौती करके जमा करा देंगे। यह क्या है ? इससे बढ़कर हिप्पोक्रेसी नहीं हो सकती । डैमोकेसी और हिप्पोकेसी में बहुत फर्क है। भी महाबोर त्यामी : लिगैलाइज पिक पाकिट

श्री राजनारायण : चव्हाण साहब हिप्पोकेसी ग्रीर डैमोत्रेसी को समझ लें। हम तो समझते थे कि इतने दिनों तक महाराष्ट्र के मध्यमंत्री रहे श्रीर हम लोगों के प्रयत्न से ये महाराष्ट्र छोड़ कर यहां श्राए हैं ...

उपसद्धाध्यक्ष (भी बिपिनपाल बास) : ग्रापका पोइन्ट क्या है वह बललाइए।

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श्री राजनारायण : जो पाइन्ट है वही कह रहा हूं। यह बेहूदा विधेयक है। यह काला कानून बन रहा है, मजदूर विरोधी कानून बन रहा है, देश विरोधी कानून बना रहा है, जन विरोधी कानून बन रहा है । इसलिए इसका जितना ज्यादा से अ्यादा विरोध किया जाए उतना हर मनव्य का ग्रपना धर्म है।

3 h 3 h 44 4 उपसमक्रयक्ष (भी बिपिनपाल शत) : बापका एक पोइन्ट हो गया।

भी राजनारामण : ग्रभी तो ग्राधा पोइन्ट हुआ 📑 है। अगर आप हर सेन्टैन्स पर ऐसा करते रहेंगे, तो हमारे लिए भी दिक्कत बढ़ेगी और ग्रापके 🦠 लिए भी। 1 7 m + 2 1 4 1

में चन्हाण माहब की पहले की बासों को नहीं कहना चाहता हूं । मैं उनसे यह कहना चाहता हूं कि जब ग्राप क्षेल रहे थे तो यह सोचा कि मार्के की तीर मार रहा हूं श्रीर त्यागी जी की यह कह दिया कि यह तो कैप्टेलिस्टों के हितेबी हैं। मैं कहूंगा कि बाप मंत्री हैं आपको बारजाल में नहीं फंसना चाहिए। मैं ग्रापको खंड 14 के उपखण्ड ; (ए फ़्रीर की) के बारे में बताना चाहता हूं 🗧 🗼

"Whoever, with a view to-

(a) avoiding making any deduction of additional wages and additional dearness allowance an crediting the

same to the Additional Wages Deposit Account or the Additional Dear-ness Allowance Deposit Account, as the case may be, or

(b) aiding or abetting any other person to avoid making any such deduction or credit, knowingly makes, or causes to be made, any statement or representation which he knows to be false or does not believe to be true.

shall be punishable with imprisonment..."

(Time bell rings).

देखिए मैं पहले नहीं बोला हूं इसलिए आप भंटो न बजाइए। जो चेयरमैन उस समय बैठे थे उन्होंने हम को अमैंडमेंट पर बोलने नहीं दिया और यह कहा था कि आप थर्ड रीडिंग पर बोल नेना।

उपसनाञ्चल (श्री विधिनपाल बास): टाइम बहुत कम है।

श्री राजनारायण : मैं सफाई के साथ कहूंगा कि मैं वह पाप नहीं करना चाहता कि यहां पर कुछ बोलुं और बाहर जाकर कुछ कहूं। जिस विधेयक को मैं गंदा समझता हूं, जन विरोधी समझता हं भौर जो कुछ यहां बोलुंगा वहो उस विधेयक के बारे में बाहर भी बोलुंगा । मैं अपने मिल भूपेश गप्त जो से प्राज बड़ा प्रसन्न हं क्योंकि उन्होंने दिल खोल कर बात कही हैं। मैं उनसे चाहंगा अगर उनका एक्शन भी इसी प्रकार का रहे तो मेरी प्रसन्नता भौर बड़ेगी। ऐसा न हो कि मिलों की सहानमति प्राप्त करने के लिए संसद में कुछ बोल गए, क्रांतिकारी स्पीच दे दी श्रौर जब बाहर गए तथा सरकार को गिराने की बात ग्राई तब कह दिया कि इसको गिराएंगे तो कौन आएगा। इसके ठेकेदार न आप हैं श्रीर न ही हम हैं। यह सरकार गन्दी है, यह सरकार ग्रंधकार में है। इस ग्रंबकार को हटाओ, प्रकाश अपनी जगह ले लेगा, प्रकाश अपना स्थान अपने आप ग्रहण कर नेगा। इसलिए मैं श्री भूपेश गुप्त से कहना

चाहता हूं कि भूपेश जी, जो कहे हो उसी के तदनुसार अपने कदम उठाकर रखो, बरना यह एक हिपोकेसी हो जाएगा। डैमोगागी छौर डैमोकेसी ये दो चीजें हैं। तो श्रीमन्, इसको श्राप वैज-फीज कहिए चाहे लेज कट कहिए, चाहे वेज कम कहिए या भत्ता निवारण कहिये, जो भी ये तमाम भव्द हैं, इन भव्दों के प्रयोग करने का ऋर्थ यही है कि मजदूर का जो मंहगाई भत्ता बढ़ा है इस मंहगाई के जमाने में, उसको वह मंहगाई भत्ता न देकर आप उसकी समस्याओं का समाधान नहीं कर सकते हैं और जो यह सरकार कहती है कि हम मंहगाई भत्ता बढ़ा रहे हैं, उसके बारे में मैं इनसे ईमानदारी से पूछना चाहता हं कि तम मंहगाई भत्ता क्यों बढ़ा रहे हो ? जब ग्राप उनको मंहगाई भत्ता दोगे ही नहीं तो मजदूर का महमाई भत्ता कहां बढ़ा । बाज इनपलेशन या मुद्रास्फीति को रोकने का रास्ता क्या है ? यह मंहगाई क्यों बढ रही है, जरा इसको देखा जाय । जो इनका उद्देश्य है उसमें ये कहते हैं कि ग्रतिरिक्त महगाई भत्ते की संगणना के प्रयोजन के लिए उस मंहगाई भत्ते को जो ऐसे पद के संबंध में नियत दिन के पूर्व संदेय हो, ऐसे कर्मचारी को संदेह मंहगाई भत्ता समझा जाएगा । ऐसी हालत में यह साफ है कि यह मजदूरों के वेजेज में कटौती हो रही है। ग्रीर मैं यह कहना चाहता हूं कि यह विधेयक मजदूर विश्वि है और इससे मजदूरों की वेजेज में इस मंहगाई के समय में कटौती की जा रही है मैं ईमानदारी से पूछना चाहता हूं आपके द्वारा श्री चव्हाण जी से ग्रीर हमारे घर मंत्री जी से कि वह यह बतायें कि इस विधेयक को लाने की जरूरत क्या है ? जब मजदूरों को मिलेगा ही फूछ नहीं तो आप यह क्यों कहते हैं कि **हम** मंहगाई भत्ता दे रहे हैं ? ग्राज हालत यह है कि मजदूर अपनी दैनिक आवश्यकताओं की ही पूर्ति नहीं कर पा रहा है और उसका जो रुपया आप जमा करेंगे वह इस सरकार से उसे कभी मिलेगा नहीं ... (Interruption) मैं साफ कहना चाहता हं कि यह बिल जनता को गुमराह करने के लिए लाया गया है। इसलिए इस दिष्ट से मैं चव्हाण जी सें विनम्नता से निवेदन करता हं कि इस कमरतोड़

[श्री राजनारायण]

मंहगाई में इस विधेयक पर बहस मत करो, ठीक रास्ता भ्रपनाम्रो । भ्रगर सरकार जनता की दय-नीय स्थिति को समझती है तो उसकी वास्तविक कठिनाइयों को दूर करो ग्रीर सीधे-सीधे प्राइस फिल्स करो । एसंशियल कमोडिटीज की, जीवन की धावश्यक वस्तुओं की कीमत तय करिये। जो पणि है, जिसको गुड्स कहते हैं, उसकी कीमत तय करो । श्रीमन, मैं पिछले 8-10 साल से बराबर चिल्ला रहा हूं कि यह सरकार एक कानुन बना दे कि जीवनोपयोगी भावश्यक सामग्री की कीमत उसके बनने के बाद डेड़ गुना से ज्यादा किसी भी हालत में नहीं होगी भौर ग्रगर यही बात यह सरकार मान जाय शी बारबार जो मंह-गाई भत्ता बढाना पडता है, बारवार वेजेज बढाने पहते हैं, वेतन बढ़ाने पड़ते हैं, इसकी जरूरत नहीं पड़ेगी । रोग क्या है भ्रौर उसका निदान क्या है, यह बात यह सरकार नहीं जानती है। जो कारण है वही रोग है। लेकिन यह सरकार रोग को ही कारण समझती है स्रीर यही इसकी नीति रही है। इसलिए मैं भाज के दिन को सबसे बड़ा दूदिन समझता हं। ऋरे नहीं साहब, झाप तो धगर ज्यादा बोलेंगे तो फिर जैसा कहा जाता है: Speaker is he who speaks less. ग्रगर ग्राप ज्यादा बोलेंगे तो स्पीकर कैसे ? You should be a good Speaker.

तो मैं यह कहना चाहता हूं कि इस सरकार का उत्पादन बढ़ाने की क्या कोई व्यवस्था है ? 4 P.M.

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): You are going far away from the Bill.

श्री राजनारायण : ग्रगर ग्रनइम्प्लायमेंट को रोकना है तो इस सरकार को उत्पादन बढ़ाना है। उत्पादन बढ़ाने की यहां पर कोई योजना नहीं है।
THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): Now, Prof. Swamy.

श्री राजनारायण: उत्पादन में वृद्धि करने की कोई योजना है ? इसी के साथ साथ मेरा यह कहना है कि सरकार ने . . . SHRI NIREN GHOSH: I want to speak...

श्री राजनारायण: भ्राप तो यह मजाक कर रहे हैं। यह सदन है, इस सदन में यह विधेयक है। यह कोई रिजोल्यूशन नहीं है कि दस-पांच मिनट में कह दें। ग्रभी तो हम 8 मिनट भी नहीं बोले हैं...

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): But I have decided that you should conclude.

श्री राजनारायण : ग्राप डिसाइड करेंगे ?

उपसभाष्यक (श्री विपिनपाल दास) : बस ग्रव छोड़िए। के क्लिक (अप) Please complete now. I am calling the next

Please complete now. I am calling the next speaker.

श्री राजनारायण : ग्रमी तो हम जनरल डिस-कणन में ग्राए हैं, ग्रभी हमारा कोई पोइन्ट नहीं ग्राया है। इस तरह से हम तैयार नहीं हैं। जब यह विधेयक मजदूरों को मारेगा, तो हमको भी मारेगा। मैं ग्राज इस विधेयक पर इस तरह से बैठने को तैयार नहीं हूं। मैं ग्राज समय की पाबंदी मानने पर तैयार नहीं हूं क्योंकि यह विधेयक उपभोक्ताओं का गला काट रहा है, क्योंकि यह विधेयक उपभोक्ताओं का गला काट रहा है। यह विधेयक बचा किसको रहा है? मंसियों को। ग्रगर सरकार को मंहगाई रोकनी है, बेरोज-गारी रोकनी है, तो मैं मुझाव देता हूं। ग्रगस्त 1947 के पहले जिन जिन मंदियों की ग्रामदनी बढ़ी है, यह सरकार उनके ऊपर . . .

उपसमाध्यक्ष (श्री विपिनपाल दास) : राजनारायण जी, सुनिए । यह श्रच्छी वात नहीं है । बार बार श्राप वही बात कांटीन्यू कर रहे हैं, फिर कोई नया पांइंट निकाल रहे हैं । श्राप खत्म कर रहा हूं कहते हैं फिर हजार पौइंट निकाल रहे हैं ।

श्रो राजनारायण : यह क्या ? भूपेश गुप्त के लिए कुछ चलाना, हमारे लिए कुछ ग्रीर चलाना ? उपसमाध्यक (श्री विधिनयाज दास) : भूपेण जी ने कितना समय निया ?

श्री राजनारायण : 10 मिनट लिया । ऋगर हमने ज्यादा समय लिया हो तो मैं बैट जार्जगा ।

उपसम्मान्यम (श्री विविनपाल दास) : ग्राप बैठ जाइए ।

भी राजनारायण: मैं बैठ जाऊंगा। मगर as a presiding officer you should not eay like this. भगर भूगेण गुप्त ने 10 मिनट जिया भीर हमने 12 मिनट तो मैं बैठ जाऊंगा। Let the Secretary say.

तो मैं यह कहना चाहना हं, जिन जिन मंत्रियों का विदेशों में बैंक धकाउण्ट है, उस बैंक सकाउण्ट को यहां पर मंगा लेना चाहिए। जिन लोगों ने भपने मंत्री पद का दूरुपयांग करके धन वड़ाया है. चौरबाजार से कमाया है, काले धन का इस्तेमाल किया है, उनके धन को लेकर पूरी तैयारी से काम करना चाहिए ताकि बोझ न पढे। मैं कहना चाहता हं काले धन को, जिसके वारे में पहले बोलने वाले ने कहा है, 15,000 करोड़ ६० के करीब काला धन है जिससे पैरेलल गवनंमेंट, समा-नान्तर सरकार, बनी है काले धन की, उस काले धन को निकालने की कोशिश होती चाहिए। उसको निकाल कर काम होना चाहिए। नहीं ती इस ढंग से साढ़े 4 करोड़ रु० मजदूरों का गला काट कर जो धन बद्धाने का सरकार प्रयास कर रही है. यह सरकार का दूष्त्रयास है, यह कलंक है, यह काला काम है। क्यों नहीं सरकार इस काम को करती---माननीय मंत्री जी उत्तर दें---में यहां तक कहने को तैयार हं कि संसद सदम्यों की सैलरी बाधी कर देनी चाहिए, संसद सदस्यों का भत्ता भाधा कर देना चाहिए। उसी के साथ साथ जो बड़े बड़े कर्मचारी हैं, एक कानून बना देना चाहिए कि महीने में 1,000 ए० और 1,500 ए० से ज्यादा कोई नहीं पाएगा, चाहे वह भत्ता हो चाहे वह तनन्वाह हो, या कुछ भौर सहलियत हो। सब मिलाकर हेड़ हजार ६० से ज्यादा किसी को न मिले जब तक देश की स्थिति न सुधरे, दैनिक या वाधिक भामदनी न बढ़े।

में श्रीमन्, श्रापके द्वारा पूछना चाहता हूं जो हमने उदाहरण दिया था एक हमना पहने कि 116 कर माल हमारे यहां बस्ती जिना के मजदूरों की श्रीसत श्रामदनी है—तो वह क्या खाएगा ? क्या वह इन्सान नहीं है ? मजबूर होकर मानाएं बच्चों को गिरवीं कर रही हैं, मानाएं श्रपने वच्चों को बेच तक रही हैं। श्राज गोवर से में निकाल कर खाया जा रहा है, उसमें से दाना निकाल कर खाया जा रहा है, श्रीर यह मरकारी टैक्स बढ़ता जा रहा है मुरसा राक्षसी की तरह।

श्रीमन्, प्राज किस्तान खोदेजा रहे हैं ग्रीर उनमें जो समान पड़ा हुआ है, उसको निकाला जा रहा है थोर उसको निकाल करके खाया जा रहा है। एक तरक तो इस तरह की दयनीय स्थिति है धीर दूसरी तरफ ग्रथ्यामी ग्रीर भोगविजास है। प्रब ग्राप ही देख नीजिये कि जब हम किसी मंत्री को टेलीफोन करने हैं, तो हमसे कहा जाता है कि वह हिनर पर गया है। ग्राज मंत्री रोज दिनर पर जाते रहते हैं, तो उनके उत्तर क्यों न टैक्स लगाया ग्राये। उनको जो ग्रनेक प्रकार की महलियतें मिली हुई हैं, जनको कट प्यों न किया जाय ? ग्राज मजदूरों का बेतन क्यों काटा जा रहा है पीर क्यों मजदूरों का बेतन रोका जा रहा है ? ग्राज यह एक बड़ा सवाल है ग्रीर जीवन-मरण का सवाल है।

THE VICE CHAIRMAN (SHRI BIPIN-P.M. DAS): You have now taken 15 minutes.

श्री राजनारायण: यह तो जीवन मरण का प्रक्रंत है। यहां पर 15 मिनट ग्रीर एक घन्टे की बात नहीं है। यहां पर तो जीवन मरण का प्रक्रंत है । यहां पर तो जीवन मरण का प्रक्रंत है ग्रेसर इस इंग से सदस्यों को समझना होगा। सरकार को सपझना होगा। घर मंत्री श्रीर बित्त मंत्री को भूल जान्नी क्योंकि यहां कोई तुगलको फरमान नहीं है, कोई बादशाहियत नहीं है, काई एकतंत्री सासन नहीं है। अगर प्रजातंत्र है तो प्रजातंत्री प्रणाती जेलेगी, जनतव की व्यवस्था चलेगी ग्रीर जनतंत्र में एकतंत्र नहीं चलेगा।

[भी राजनारायण]

में ब्रापके द्वारा और ब्रापके प्रति सम्मान प्रकट करते हुए इस सरकार से कहना चाहता हूं कि वह इस काले विधेयक को वापस ले ले। उसको पास कराने के लिए वह संस्था के सुर के बल पर संस्था के प्रासुरी के बल पर सुरसाकी तरह भ्रष्टाचार की यह सरकार हठवादिता न करे। वरना सुरसाका विनाग हुमा, लंकनीका विनाग हुमा, पतना का विनाश हुआ, होलिका का विनाश हुआ, यह सरकार रूपी होलिका, यह सरकार रूपी लंकिनी ग्रीर सरकार रूपी सुरसा का भी नाम होगः ।

श्रीमन्, मैं भाग भपने साबियों से कहना चाहता हं, मजदूर भीर दोस्तों से कहना चाहता हूं कि वे सब लोग संगठित हो जायं धौर इस काले विद्येयक का विरोध करने के लिए जनता की जनगक्ति को संगठित करें और उसके लिए अभी से वैयारी करें। इसके जो भी नतीजे होंगे उसे सरकार को झेलने होंगे क्योंकि यह सरकार मनुष्य कारक चूस चूस कर और हड्डी मज्जा को भूर चुर करके छोड़ देना बाहती है। इसलिए हम इस काले विधेयक का घोर विरोध करते हैं। भीर भाषका सम्मान प्रकट करते हुए बैठते हैं।

Additional Emoluments ...

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): I hope you will not compete with him in regard to time.

SHRI SUBRAMANIAN SWAMY: I will not seek any more privileges than what the two Members have done.

Chair, he will accede.

SHRI SUBRAMANIAN SWAMY: This Bill is indeed one of the worst crimes, in my opinion, perpetrated against the working class of this country. When we discussed the Budget in this House, the Finance Minister was categorically asked by me whether the Budget deficit would be Rs. 125 crores as he said. The Finance Minister also categorically said that it would be about that. Now, we have come to

a situation where even after the new taxes and new measures, the Budget deficit is going to be at least Rs. 270 crores. It is in this context that the Ordinance came; it is in this context that this Bill to replace the Ordinance has been placed before the House. Why is it that the Government picked up 18 million workers of this country, in the urban sector? What crimes have they committed? Have their wages gone up? In this House, the Labour Minister said in reply to a question that the wages of labour today, in their competition with the cost of living index, are 1 per cent lower than they were 10 years ago. And if you go by the correct index whereby waging is proper, whereby labour is given its proper wage, then the wages of labour today are 15 per cent below what they were fourteen or fifteen years ago. Or, it is the Government's position that while in other countries wages are coming down and in our country they are not coming down enough? That also is not correct. In every country, without exception, in the last 25 years, wages have risen at least by 100 per cent. And here in India wages have dropped by 15 per cent. Or, is it that wages are becoming a bigger and bigger fraction of production and value added and so we must now curb the share of wages, the amount of money given to the workers? Here again the facts show that the share of wages in value added has been consistently coming down. According to SHRI SUBRAMANIAN SWAMY : THIS | Reserve Bank statistics, the share of wages in production and value added has also come down. The share of wages in value added in 1950-51 was 55 per cent. Today it is 38 per cent. At the same time, the share of management, excluding perquisites, has gone up from 2 per cent to 14 per cent. Here again, labour cannot be held responsible. Labour goes on strike for additional wages and this is bringing down industrial production, can this SHRI RAJNARAIN: If you request the be a reason? Again this is not a reason. You look at the facts. At the most, 10 to 15 per cent of the man-days lost in industry is due to the workers going on strike for higher wages. So, that again is not true. I have read the Prime Minister's sneech in Bangalore. [do not know whether she wrote it herself

or somebody wrote it for her-more likely somebody wrote it for her. She talked about wages and productivity An impression is being created that somehow the productivity of the workers is not going up, but wages are going up much faster. 1 may say that the productivity of the workers has gone up since 1950 consistently at an annual average rate of 3 per cent, but wages have not gone up correspondingly. If we pay the workers according to their productivity increase, then they are due for a minimum increase of 70 per cent in wages just to compensate them for the increase in productivity. At the same time, surprisingly or not so surprisingly when you look deeper, the productivity of capital has gone down by 6 per cent per year, and excess capacity is growing and there is unemployment among the labour force. I can understand a country where there is excess capacity but they have not enough people to run the industries. For example, in Uganda, we are told, there are lots and lots of factories, but there are not people to run them, some Indian people were running them but they have been kicked out. Or, I can understand a situation as in Indonesia where there are lots and lots unemployed labour force, but there is no industrial capacity. India is the only country in the world which has both unutilised capacity -on a three-shift basis, at least 80 per cent-and 4-1/2 crores of unemployed workers, 20 per cent of your labour force. So here again this cannot be held as a reason against the workers. Or, it is perhaps that the other sections have not improved as fast as the organised sector? That again is not true. The Pay Commission itself says that the maximum-minimum income ratio in the organised sector was 1:5 in 1950 but it was 1 : 18 in 1970. So, why is it that they picked on labour? Why is labour held responsible for the present situation? I know they picked on labour because it is a convenient scapegoat for them for every economic failure. I am sorry the present Finance Minister has not lived up to the reputation which he built for himself in

the Home Ministry. Perhaps, I am told, 42 RSS/T4—5

he is due for a transfer. That will be a very good thing because in this Ministry consistently since he came to hold this office, things have got worse and worse. I do not know if they can find somebody else in the party, within the structural constraints they are operating, to put things right. It does not seem so. Obviously, therefore, some excuse has to be advanced; so, put the blame on labour.

In this House the Railway Minister had said that the bonus demand of the railway workers, if conceded, would cost Rs. 450 crores. The factual situation is, it would cost only Rs. 40 crores. The total wage bill of the workers in the Railways is Rs. 480 crores and one month's salary comes to Rs. 40 crores. Now, even if we accept the wild estimate of the Railway Minister, they have ended up by spending Rs. 600 crores—it cost the Indian economy Rs. 600 crores—so that they could deny the railway workers the right to get Rs. 450 crores. Even if you had given them Rs. 450 crores—you do not have to give Rs. 450 crores; you have to give only Rs. 40 crores-they would have been working with a great deal of enthusiasm and production would have gone up, and you would have saved at least Rs. 150 crores which we have now lost for ever because of the policy of the Government. Today, it appeared in the newspapers that the present privileges that the Air India Pilots are enjoying amount to Rs. 75 lakhs. The Government must take them away and in order to take them away, they are willing to forego 5 crores of rupees which will be a loss for ever to the economy because these 5 crores of rupees could have been invested. (Time bell rings) I must say that this is indeed a very sad day that we have passed such an infamous, dark, dirty and mean-minded Bill. I am really very sorry on behalf of the working class.

SHRI NIREN GHOSH: Sir, this is the blackest measure ever going to be passed I hy parliament since Independence. This is being passed by a Government which

[Shri Niren Ghosh]

are a minority in the people, though in the Parliament they may be in majority. This is a Bill passed on utter falsehood in order to befool the world that it will fight inflation. No. It will increase inflation. It will not deflate. It will inflate.

I will now give some of the figures and ask the Vice-Chairman to bear with me a bit because I have not spoken in the first reading. The share of the salaries and wages in the gross value of industrial production in the manufacturing sector was only 14 per cent in 1970. The position has not changed since then. According to the annual survey of the industries, salaries as percentage of value added by manufacture declined from 55.8 per cent in 1961 to 53.3 per cent in 1969. According to the National Labour Commission, per capita productivity of workers increased by 63 per cent between 1952 and 1964. The real wages remained static during the same period and afterwards the index of real earnings fell from 103 to 99 in 1971. On the other hand, fantastic surpluses have accumulated with the large monopoly houses. For example, the I.C.I, had 3 crores of rupees in 1970, Rs. 2.50 crores in 1971 and Rs. 7.50 crores in 1972. The profits of Shaw Wallace companies increased by more than 90 per cent in 1973 compared to 1972. During the period from July 2, 1973 to July 12, 1974, the wholesale prices of cereals increased by 42 per cent, the price of wheat by 65 per cent and the retail price of all the commodities by 100 per cent. The Government does not give any guarantee that the impounding-of course, it means cut-will lead to automatic containment of inflation. In fact, the price rise is taking place everyday. Inflation is taking place everyday in spite of this ordinance. As it is, the real earnings of the working class have fallen by 4 per cent from 103 to 99, as I said earlier. This is the position. Monthly wages of cotton textile workers have gone up by 6 per cent from Rs. 283/- to Rs. 300/- whereas the index for Bombay

has gone up by 20 per cent. The All-India Consumer Price Index has reached 294 points in 1972 showing a rise of 50 per cent over the index two years ago.

Money supply in 1972 increased by 17 per cent, that of wholesale price by 13 per cent; in 1973 money supply rise by 14 per cent, but wholesale price by 24 per cent *i.e.* price rise does not depend on volume of money supply. The whole basis of the Bill is, therefore, wrong.

The Economical and Political Weekly of Bombay has observed. The Government apparently felt that it would not be able to sell this obnoxious Ordinance which amounts to a partial wage freeze to Government employees as well as the organised working class in the public sector and private sector without taking some measures seemingly directed against the richer sections; hence the temporary Restriction on Dividends Ordinance.

I have given some figures. This theory of wages chasing prices is absolutely bunkum. This is a theory started by the Gov-I ernment deliberately. Whatever price rise is there is as a result of inflation. It is following inflation. It is rot due to wages that prices have gone up. 1 have proved it to the hilt. Now the victims of inflation are further victimised so that nothing remains to them.

Perhaps Government think that they are witnessing the twilight of the working class movement after the Railway strike. Well, it might well be that we are living in the twilight of Indira Raj i.e. directly opposite thing might be true as well. Let them ponder over it. How did this Bill come about? Does Mr. Chavan know about! it? Does Mr. Jagjivan Ram know about j it? Does the Home Minister know about it? None. Behind their back, the Cabinet Secretariat and the Prime Minister had something to do. After Indira Gandhi's meeting with Kissinger in Tehran, the green signal against the working class was given. The green signal was to crush the Railway strike. You could have given them

Rs. 150 crores. But you lost Rs. 2,000 crores. The understanding was that let loans flow and let foreign private investment flow. And this Bill is U.S. Indira product in order to crush the working class. It is a hybrid product. That is what we have come to. They do not know it. Now there is only one person in the Government i.e. Shrimati Indira Gandhi. All others are show pieces. You are a show piece. Jagjivan Ram is another show piece. All others are show pieces. Nobody counts in the Government. This is one-person Government. She, directly with the help of the Cabinet Secretariat, gives one explanation today; another explanation at some other time, modifies the Ordinance on another day. All these things he does not know even. Yet, he is supposed to belong to the Congress High Command Mr. Chavan is supposed to belong to the Political Affairs Committee. A wonderful lot. Wonderful Government you are running. Now, this Ordinance has been promulgated. Even at this stage, the final stamp of approval is taken illegally because you do not represent the majority of the people. The minority is seeking to crush the entire Indian people. The passing of this measure is not done in a democratic way. This is not a democratic procedure at all. Do you think that the people will tolerate it? All these measures are to stop inflation. I will echo the voice of Shri Bhupesh Gupta.

Smt. Maragatham Chandrasekhar one of the General Secretaries of the Congress, introduced a blackmarketeer to the Food & Agriculture Minister Shri Fakhruddin Ali Ahmad, now President of India. So the President should not give assent to this Bill. But has he the moral courage? But I know that he is only a rubber stamp. I know that he is only a rubber stamp and he will act as such. I tell him that this President is a rubber stamp.

SHRI OM MEHTA: Sir, he should not speak about the President like this.

AN HON. MEMBER: Sir, he should not have spoken like this.

SHRI NIREN GHOSH: What you should rot have done and what you should do-these have been made abundantly clear to the whole world. Now, what about the working class and what about the people? The entire working people have been attacked. There will be a struggle, defensive and offensive, constitutional and unconstitutional, legalyou may call it legal; but in our view it is illegal—and this will continue. You have lost about two thousand crores due to the railway strike and you have brought the economy to shambles. It might well be that you will lose another two thousand crores. Well, the US is giving you a long rope and perhaps, these Bills, these black Bills, that you are passing form the long rope that is being given to you to hang yourselves with. We will watch how you hang yourself and we will watch and the people will watch. The people and the working class will give you a helping hand and will give you a longer rope to hang yourselves with. There is no doubt about that at

Now, there will tie a fight against the taxes, against the indirect taxes, against the new railway imposts on the common people through the new Budget, the new Income-tax and so on. Food riots will take place in the country. Already there are deaths and starvation deaths are being reported. There will be struggles for land. Sir, there is rampant corruption. This Bill can only be cleared by that person whose daughter-in-law and whose son, Rajiv, have built a 5-star hotel in Italy with the help of the black money of the Prime Minister. 1 accuse, I accuse her. In the name of Sonia it has been done. Only such a person can clear such a Bill.

VICE-CHAIRMAN (SHRI BIPINPAL DAS): Please wind up now.

SHRI NIREN GHOSH: These diverse struggles will converge together and form the onrushing current that will swept away stinking debris that is called the Government. Let the curse of the entire people of India be upon this Government, this

[Shri Niren Ghosh]

anti-Indian, reactionary, extremely reactionary, right reactionary, Government. Let the curses of the people be upon this Government.

SHRI N. G. GORAY (Maharashtra): Sir, it seems that the battle is launched from now on and the fate of this Bill will not be decided in this House, but will be decided outside ...

SHRI NIREN GHOSH: Yes. That is why I have not moved my amendments. Let me tell you, I will move my amendments in the fields and the factories.

SHRI N. G. GORAY: Sir, I have been patiently listening to this debate and I had expected that from the Government side at least one or two Members will get up and really give a good defence for this Bill. But I was very much disappointed. The only good speech that came was from Mr. Manubhai Shah. But I would like to point out that the major thrust of his speech was in favour of more and more agricultural production. Even his elo-quance was not adequate to convince us as to why this particular Bill had been submitted for the consideration of this House. Sir, my friend, Mr. Rajnarain, tried to compare the present Government with Mohamad Tughlak. Then he said that it was like an ostrich. But I won't subscribe to that view, because Mohammad Tughlak was a mad man. This Government is certainly not mad. Ostrich is known for its blind policy of not seeing what is ahead. 'I do not think this Government is blind. This particular policy has been adopted with a certain deliberate objective, and we have been told, Sir, that this is part of a package programme to fight inflation. This is exactly what we are trying to understand: Where does the workers and their emoluments come in? Are they the cause of inflation? Or are they the victims of inflation? I heard, Sir. that the Government themselves admit that workers are not the cause of it. If you admit that they are not the causo they are the victims, why is it that you try to penalize the workers? Why is it that you are trying to cut their wages? Why

is it that you are trying to mop up something from their hard-earned earnings? Nobody has given me a satisfactory explanation ...

SHRI RAJNARAIN: Out of madness . . .

SHRI N. G. GORAY: I thought that perhaps the Government has, because of the developing and enveloping crisis, lost its bearings. It has tried to fight everybody. It is seeing devils and monsters on every side ...

SHRI RAJNARAIN: That is madness ...

SHRI N. G. GORAY: Where the monsters are, they do not locate them. If they locate them, they do not deal with them. They are trying to catch these imaginary monsters who, in their opinion, are adding to the inflation.

While I was listening to this debate, when I tried to understand the arguments, I was reminded of two world famous characters in a world famous noval written by Ceravantes about Don Quixote and his friend, Sancho Panzu. They were good people. Honourable people. People with high objectives. They wanted to rid this world of monsters and devils and bad elements. And, therefore, in their enthusiasm, they tilted at the windmill. This is what this Government is doing. That has amused me. The whole Cabinet knows fully well that it is black money, it is the smugglers, it is the profiteers, it is the hoarders, who have brought about a complete collapse of our economy. Sir, the Finance Minister is on record as having said that it is the parallel economy that is ruining this country. Sir, two or three days back the Home Minister of Maharashtra said in the State Assembly that when they asked the Central Government for powers to check the activities of smugglers the Central Government do not give them enough powers. That is his statement as reported in the Press. You know the western coast of Maharashtra is a wonderful land for smugglers; it is a paradise for them. So is the Gujarat coast. You must be reading that raids are being carried out and crores of rupees are being unearthed.

137

Therefore, I would like to plead with this Government—1 do not want to curse you, I do not want to abuse you, but I want to plead with you-why is it that you are hitting an element which is the most important element in the whole of our industrial sector, namely, the workers? What will you gain by hitting them? What will you gain by making it impossible for them to live in an honourable way ? What will you gain by compelling them to take a position of confrontation 7 We are now discussing and passing this Bill. Only two days back, almost all the Central Tiade Unions came here, excepting those belonging to the INTUC and AITUC, and decided to take up this challenge. Is it this situation that you are working for ? If you are going to gain about 450 crores of rupees by these measures, I am sure that if throughout India a chain of strikes, conflicts and confrontations comes up, then you will be losing thousands of crores of rupees. The whole economy will be crippled and it will be a sorry state of affairs.

SHRI BHUPESH GUPTA: They will be able to suppress them with the D.I.R. and MISA.

SHRI N. G. GORAY: I do not know. I do not think they have got such dreams. I do not think that this is their plan. They might have suppressed the railway strike. But they cannot suppress the entire trade union movement in this country. It is not possible. Therefore, I would like to know that wlien the whole economy has come to a standstill and stagnation with not more than 1 per cent of the growth rate per annum, what are you going to gain by this measure? If you had left the workers alone and if you had approached them and told them that this was the state of the economy and unless all of us put our shoulders to the wheel, we could not rescue the economy, it would have been different. But instead of taking this approach, accepting this policy of persuation, conciliation and striking a brotherly and fraternal attitude, you are saying, "All right,

we know that you are hard hit, but we want to hit you harder." This, is something that I am not able to understand.

Sir, I had hoped that those progressives in the Congress who follow the Marxist ideology in the Congress and those who have entered the Congress to change it from within would raise their voice. There are quite a few such people in the Congress because almost all the parties of the left have lost to the Congress. The voices of those who went and joined the Congress in order to attack it from inside instead of attacking it from outside seem to have been muted voluntarily or because of compulsion. But 1 must tell you that those of my friends who are still radicals and who believe in progressive ideologies, are committing a sin by keeping quiet. There is a time when people must assert themselves, no mattei which party Ihey belong to. This was a time when they should have got up and said that this was a wrong policy and a counter-productive policy. This is a selfdefeating and self-stultifying policy. Instead of saying that, they are keeping quiet and they seem to be very happy that they were going to pass this Bill in spite of the opposition. You will pass this Bill. But, at what cost? I want Mr. Chavan to count the cost. He is a very cautious man. I know that. But 1 do not know what has happened to his caution. He has always been cautious. I know th;:t because he has dealt with us in Maharashtra. He has tried to understand the other man's point of view. He is not a man of conflict. He is a man of peace. But what has happened to him? [do not want to say any harsh words because they will not bring any dividends. But again and again, I will try to tell you that if you just look at it, the best remedy to meet the situation was to look towards production. There are any number of sectors that I can point out where we are losing production in thousands and millions of tonnes because our factories and our plants are not working. Sir, I will just tell you, for instance, about electricity. Because our thermal stations are not properly maintained, because they are not running to capacity, wc are losing thousands of tonnes of

[Shri N. G. Goray] saleable steel. And why ? Is it because there is no skill in the country ? There is enough skill in the country. The Tatas are producing twice as much electricity per installed kilowatt hour of what we are producing in our public sector undertakings. Why can't it be done? The shortfall in electricity affects production all along the line. And the shortfall is there in fertilizers, it is there in coal production, it is there in paper, it is there in cloth, it is there in yarn. Aand everything is going down. Why don't you approach them, why don't you ask the officers and technocrats to see that this production of power will be maintained? If you do that, then you will find that there is no need to nibble at the little income that the workers are getting every year, every month, and every week. But you are approaching the whole thing from the wrong end. You are not trying optimise production. Because the production is less and it is not to its capacity, you find that there is a shortfall. Because of the shortfall in production, prices rise and to check the prices, instead of increasing the production you are hittiny the workers who are working in the factories.

Then, Sir, we come to the smugglers. This is not what the opposition papers are saying but everyday you will find that this thing is appearing in the press. 1 have got a copy of the Hindustan Standard of Thursday, the 29th August, 1974. It says, "Black money blooms ..."

That is about Calcutta. The skyline of Calcutta is changing. You are investing crores of rupees. But who are owning the big flats, the big skyscrapers? It is the blackmarketeers. So, Mr. Chavan,' it is there that you must hit. These are the monsters who are making it impossible for us. It is they who are cornering sugar, it is they who are cornering cloth and everything. You say that this measure is for checking inflation. While you are talking of checking inflation, right in Delhi, sugar is being sold at Rs. 6 per kilo. And the grocer tells us to buy ten kilos. When we ask, why, he says that after a week or two, it will be Rs. 10 per kilo. They

openly tell us this. If I were to say, if the Opposition were to say, "Why is it that you are leaving 30 per cent of sugar output for the open market, you bring that entire production under levy, give us a ration and do not allow anybody to sell in the open market," we can live without sugar, we can live with a little sugar. Countries have done it-in England for five years, not for one year but for five years, people were going on with a spoonful of sugar per day. Let us do that sacrifice. You make an appeal to the entire country. And I am quite sure everybody —because they are patriots-would respond lo it. But you deliberately allow 30 per cent of sugar to remain in the open market with the result that it is sold at Rs. 6 per kilo. This is where the black money is accumulated. Those six rupees are not going to be accounted for. So. there are innumerable ways of dealing with inflation provided you want to do it. If you want to hit the common man, then I tell you, Mr. Chavan—1 think it is not deliberately but unwittingly, perhaps—you are creating a situation of crisis in • this country. That crisis is already there. Let not that crisis develop into a catastrophe. That is what I want to sav. You can yet save the situation. Even if the Bill is passed, you can say that it is kept in abeyance. You can do that. But for God's sake, don't throw a challenge to the working class. I do not know whether your triumph over the railway workers has made everyone of you swollen-headed. You think that you put down the railway workers, so you can put down every worker who tries to against your policies.

But. do not do that. If the entire working class decides to confront you, I do not know whether they will succeed or not. But, 1 am quite sure that they will completely paralyse the whole economy of the country and this will be a penny wise and pound foolish policy. For God's sake do not follow this policy. That is all that I want to say.

HRI BHUPESH GUPTA: Sir, in protest against this measure we all walk out. (Interruptions).

श्री स्रोडम् प्रकाश त्यागी : इसके विरोध में मैं अपनी पार्टी के सदस्यों के साथ वाक-धाउट करता हुं।

श्री राजनारायण : इस बिल के समर्थन में श्री यणवंतराय चब्हाण के भाषण को सुनने के लिए इस सदन में रहना इस सदन का अपमान है और इसलिए मैं सदन का त्याग करने जा रहा हं।

SHRI N. G. GORAY: Sir, I would like to listen to Mr. Chavan, but I will first go out.

SHRI Y. B. CHAVAN: You do not want to isolate others.

(At this stage some lion. Members left the Chamber)

SHRI Y. B. CHAVAN: Mr. Vice-Chairman. Sir, this House has considered (his Bill for more than, I think, 7-8 hours. They have gone into the details of all the clauses and moved many amendments and now, again, on the third reading, we have gone into some problems that were examined at the time of the first reading.

Sir. one point which the hon. opposition Members tried to emphasise—I think there seems to be some sort of a wrong impression in their mind and they are working under some sort of an obsession, if I may say so, I do not like to use strong words, but there is some sort of an obsession— lhat this is something which is meant to be an operation against the working class. Sir. 1 would like to emphasise humbly with all the humility at my command and to repeat the same thing that I have said in reply to my speech to the first reading, that this is not an attempt at wage freeze or wage cut. 1 have heard hon. Member Shri Goray also just now and I am really surprised as to how it can be called a wage cut or a wage freeze. Sir, the basic point about wage freeze comes up when one starts thinking that all wage negotiations are stopped. We

have not even indirectly tried to indicate anything in that direction. On the contrary, we have said that they are certainly and completely free to carry on their wage negotiations.

The formula on which the increase in the dearness allowance is accepted for the Government employees as a result of the recommendations of the Pay Commission has been protected. As far as the agreements of other employer-employees are concerned, they are also protected. What exactly has been done is that in case of the additionality of the wages and in case of the additionality of the dearness allowance, which would be sanctioned after a certain appointed date, those will be put into an account as the saving of the workers. This is not a wage freeze. Certainly, there is an element of compulsion for saving the money which will be returned to them after some time with an increased rate of interest. Can this be called a wage freeze or a wage cut? We have never said that, this is because inflation is the result of anything that the workers have done. We have never said that. On the contrary, we have said and repeatedly said that this is because a certain situation has arisen in the economy whereby there is a shortage of wage goods and when there is a shortage of wage goods and when there is a pressure on demand, naturally the people who suifer most are the people belonging to lower income groups, that is, the working class. That is why I said the working class is the first victim of this inflationary pressure. Now, if they are to be protected, the only way to protect them is to stabilise the prices or to see that the rate of increase of the rate of inflation is controlled, at least, to some extent. This is exactly what we want to achieve.

If this is to be achieved, then, Sir, as far as I see—I expected this from an economist like Prof. Swamy—this has to be done and this can be done by certain efforts, certain steps that we have taken on the side of money supply. It is not only the working class we are tiying to appeal to and asking

[Shri Y. B. Chavan]

them to save money on this account. We are asking the income tax payers also. We will be considering another Bill immediately after this Bill is passed. We have taken certain steps in the field of dividends also. Sir, we have also taken steps in resource raising. There we are also trying to raise the prices of some rare commodities which are a cause for black-marketing—as hon. Member has said. some sort of a windfall income to many classes-and we are trying to share with them. So, everytime the question is brought about black money and smuggling and what we : : I wish I had more time to go into thes? things and you have got patience to listen to all But I have repeatedly said those details. this thing, that if at all we have to deal with the question of smuggling and black money-as I have said we have a Parallel economy—it is a very well spread-out affair, a very deep-rooted affair. If we have to deal with this problem we will have to deal with it at every level of the economic activ ty-at the production level, at the distribution level and so on. matter, we have said whatever steps we are taking-administrative steps and legislative steps. The only thing we have not agreed to is their demand for demonetisation. not want to go into the question of demonetisation every now and then and repeat the same thing; it is a separate question. I will have to deal with other problems.

As far as the question of cteating a le*r in the minds of those people who are taking advantage of these, administrative sjeps are being taken: The series of raids that we are organising in the different important cities are also giving resui's As far as smuggling activity is concerned as the hon. Member Shri Goray himself has said, practically in all the important coastal cities iteps are being taken. He mentioned about a statement made by the Home Minister of Bombay. I have not seen that statement sut I would like to tell him that there is 10 question of giving any additional powers ts such. As a matter of fact, I had dis-;ussions-very detailed discussions-with

Chief Minister and Mr. Sbarat Pawar. What they wanted was that there should be some sort of an organised co-operation between the State machinery and the Central machinery. I have accepted this in principle but it cannot be done only in the case of one State; this organisation will have to be done in the case of all the coastal States and, for that matter, I will have to prepare a scheme. I have told him that I will have to prepare a scheme and get it sanctioned by the Cabinet; I just cannot act off the cuff or act as a Minister individually. We are examining this matter. Even today, as far as the law is concerned, they have got all the powers to act. It is not as if we have to give some more powers to them. Even they were acting years before; the State Police themselves organised certain raids in helping the Central authorities; they can do it even now. But they wanted seme sort of additional co-operation so that they can do it in a planned manner and that is a very understandable proposition on which we are working—-as to how we can iuiple-ment that. So, Sir. these efforts are being made.

Now the question is, whether we want any confrontation with the workers. None at all! We do not want a confrontation with the working class; it is not our intention. But if other people are finding an opportunity to organise a confrontation, well 1 would say that will be a bad for India. Is this the way of fighting inflation?—Only because they are in a position, in an organised way, to paralyse the economy. If they say they certainly would like to do it and ask "What will Government do?", to say what Government will do, I think, will be to bring some sort of wishful thinking in the matter. I only wish, if one has at all to do wishful thinking, the leaders of the working class will not tend themselves to go in that direction.

This is all that I can say. Certainly we are also people working in the working class. Naturally it is not enough to pais a legislation; I quite see that point. It will be our duty to go round and tell the working class and explain to them what exactly is being done for them. This is not a wage

145

freeze; this is not a wage cut; this is not a fight against the working class. We want the co-operation of the working class in this important matter. We will tell them of the other steps that we are taking; we will continue to do that. It is not our intention to fight the working class; we want the co-operation of the working class. This is all that I want to say at this stage.

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): The question is—

That the Bill be passed.

The questions were proposed.

I. STATUTORY RESOLUTION SEEKINGISAPPROVAL OF COMPULSORYDEPOSIT SCHEME (INCOME-TAXPAYERS) ORDINANCE, 1974,(NO. 10 OF 1974)

II. THE COMPULSORY DEPOSITSCHEME (INCOME-TAX PAYERS)BILL, 1974

SHRI SUBRAMANIAN SWAMY (Ultar Pradesh): Sir, I move—

"That this House disapproves the Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974 (No. 10 of 1974), promulgated by the President on the 17th luly, 1974."

Sir, this House has already discussed piecemeal two Ordinances and the Finance Bill and in each case the Finance Minister told the House that we should not look at the matter in isolation, that we should look at the whole picture and the object of al! these Bills and Ordinances is primarily tc control inflation. I think it has now become quite clear that the Government is not primarily interested in controlling inflation so much as to create a feeling that they are trying to do something about it. I disapprove of this Ordinance and I would like this House to vote for disapproval on three grounds. Firstly, (he Ordinance is ill-conceived. Secondly, its consequences are disastrous. If the objective was to

control prices, then two days ago there was a graphic chart in the Indian Express...

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): Order please.

SHRI SUBRAMANIAN SWAMY: If Members are not in a mood we can have it tomorrow.

AN HON. MEMBER: Tomorrow is Sunday.

SHRI SUBRAMANIAN SWAMY: We can have it the day after. There is no need to rush through.

SHRI KALYAN ROY (West Bengal): Sir, I entirely agree with Mr. Swamy; we can take it up on Monday.

THE MINISTER OF STATE IN THF DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I am sure-Mr. Kalyan Roy knows that even if we have to sit late we have to pass this Bill today.

DR. K. MATHEW KURIAN (Kerala): Let the Ordinance lapse; what is the harm?

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): You continue, Mr. Swamy.

SHRI SUBRAMANIAN SWAMY: Now, Sir, the question is, does this Ordinance or this set of Ordinances actually control prices? Those of you who have read newspapers must have seen that two days back the Indian Express gave a graphic chart about how the prices have actually begun to accelerate compared to the period prior to the Ordinances. Further what is more distressing about these Ordinances is the i*ct that the motivation is political. Why was this twoyear period chosen? It is very peculiar. As Mr. Dwijendralal Senguota pointed out, the end of this period coincides more or less with the beginning of the elec-tion time. At that time a vast amount of